

REPORT OF THE JOINT COMMITTEE COMPRISING IN THE MATTER OF O.A. 115 OF 2021 “TRIBUNAL ON ITS OWN MOTION SUO MOTU BASED ON THE NEWS ITEM PUBLISHED IN THE TIMES OF INDIA, E-PAPER DATED 08.05.2021, UNDER THE CAPTION “ANDHRA PRADESH: 10 FEARED DEAD, IN EXPLOSION OCCURED AT QUARRY IN KADAPA”SUBMITTED TO THE HON’BLE NATIONAL GREEN TRIBUNAL, SOUTH ZONE, CHENNAI, IN COMPLIANCE TO HON’BLE NGT ORDER DATED 09th JULY, 2021

1.0 Preamble

Hon’ble NGT has registered the case SuoMotu on the basis of the newspaper report published in the Times of India, e-paper dated 08.05.2021 under the caption “Andhra Pradesh: 10 feared dead, several injured in blast at quarry in Kadapa”. It is alleged in the newspaper report that the tragic incident occurred in a blast at quarry in Kadapa District of Andhra Pradesh on Saturday and at least 10 workers appear to be died and several others sustained injuries in the incident. The Hon’ble National Green Tribunal, Southern Zone, Chennai, has passed an order dated 21.05.2021 to appoint a Joint Committee consisting of 1) Senior Officer from Andhra Pradesh State Environment Impact Assessment Authority, 2) A senior officer from the Integrated Regional Office, MoEF&CC, Chennai, 3) A Senior officer from Pollution Control Board as deputed by the Chairman, 4) the District Collector, Kadapa District and 5) the Assistant Director of Mines and Geology of the respective area where the incident occurred to inspect the area in question to submit a factual as well as action taken report, if there is any violation found.

In compliance to Hon’ble NGT order dated 21.05.2021, the joint committee has been constituted and inspected the incident site on 29.06.2021. The Joint Committee has filed a detailed report and e-filed on 09.07.2021. Hon’ble NGT has appraised the submitted report and vide Order dated 09.07.2021 directed the committee for compliance of following observations:

“7. The Joint Committee as well as Pollution Control Board are directed to file further reports assessing the environmental damage caused, environment compensation including the value of the unauthorized mined articles and expenses required for restoration for the damage caused to the environment on account of any un-scientific excess mining done. If they want any expert to be included in the Committee for that purpose, they are at liberty to co-opt any expert and then assess

the environment damage and compensation and submit a further report to this Tribunal on or before 25.08.2021 by e-filing in the form of searchable PDF/OCR supportable PDF and not in the form of image PDF along with necessary hardcopies to be produced as per Rules.

8. They are also directed to ascertain the details of all the identified mines mentioned in the report and also report as to whether any violations are committed by such mines and if there is any violation, what is the nature of violation in respect of those mines and action taken as well, while submitting the report to this Tribunal.”

In compliance to the Hon'ble NGT Order dated 09.07.2021, the Joint Committee has calculated the environmental compensation and identified the violations, if any committed by other mines in the YSR District, Kadapa (Cuddapah).

2.0 Environmental Damage and Compensation

- The mine lease attracts the provisions of EIA Notification, 1994 and requires EC from its inception.
- The mine was executed by the Asst. Director of Mines & Geology, Kadapa vide Proc.No.1527IM3/2001, Dt. 24.11.2001 for a period of 20 years w.e.f. 02.11.2001 to 01.11.2021.
- Barytes production was started from the year 2002-03 and till 2017 neither project proponent applied for EC from competent authority nor Dept. of Mines and Geology directed the process the same. Therefore, the mine is being operating and producing Barytes without prior EC from MoEF&CC and CFO from APPCB since 2001.

2.1 Environmental Damage Assessment

- The environmental compensation imposed for environmental damages essentially includes restoration/ rehabilitation expenses, fine/ penalty/ financial deterrent for the activities which caused the environmental damages and the expenses incurred for identifying the extent of environmental degradation.

- Environmental damages significantly vary in terms of the damage's space, scope, level and magnitude. Due to this, significant indexes or markers of environmental damage differ considerably and one of the initial steps of environmental damage assessment is to determine the unique indexes or markers which help assess the actual damage.
- Environmental Damage Assessment and compensation involves three modules. The first and foremost step is to assess the interim compensation for interim/ temporary restoration process. This is assessed by quantifying the interim damages with the help of equivalency analysis.
- In the present case (illegal mining), reserve equivalency method can be used where potential interim environmental damages can be assessed in each compartment of habitat like air, water, land, flora, fauna, etc. Potential damages calculated for each compartment sums up as the interim compensation for immediate restoration measures.
- After this interim assessment, environmental restoration plan has to be made by a detailed investigation and appropriate restoration measures has to be zeroed on by a panel of environmental experts.
- The actual cost of such a restoration plan/ project has to be imposed on the defaulter.
- The third component of the environmental damage is the actual cost of studies/ surveys/ investigations/ discussions/ monitoring/ reviews/ field visits/ laboratory assessments, etc. carried out by the regulatory authorities and expert team assigned with the implementation/ monitoring/ review of the restoration project.
- Therefore, Environmental damage essentially includes:
 - Interim damage assessment and compensation for temporary restoration activities.
 - Actual cost of long term restoration/ rehabilitation plan.
 - Cost associated with all studies, investigations and reviews associated with damage assessment and restoration activities.

2.1.1 Interim damage assessment

- The first step of damage assessment is to impose compensation on interim damages emerged in each compartment of the habitat/ ecosystems. This include the cost of resources, which has been impaired of its intended uses after the emergence of damage.
- Since, the matter in question is illegal mining, extraction of Barytes and dumping/ disposal of solid waste in mine lease area, potential damage assessment is limited to land only as there is no water usage in the mining operation.
- The environmental damages associated with flora, fauna and wild life are assumed to be negligible and thorough investigations are required to delineate any effects if exist.
- Similarly, health effect of such illegal mining also requires a very detailed study and at present it is also assumed as minimal in this case due to low production quantities and low population densities.
- Therefore, interim damages to land is considered here and any other damages to other environmental components can be integrated with this methodology if required.

2.1.2 Land pollution/ destruction

Formula used in calculating damage to be caused to the surrounding environment because of the pollution of the ground surface with solid wastes:

$$D(GS) = q \times m \times CF(SW) \quad (1)$$

D(GS)	Damage to be caused by land reserve destruction or land surface pollution (Rs /year).
Q	Index of land reserve's relative value (0.3 for barren lands to 3.0 for land falling under ecologically sensitive zones).
M	Weight/ quantity of solid waste released (Tons/ year)
CF(SW)	Damage to be caused by 1.0 ton of solid waste (Rs.)

The land reserve's relative value can be taken as 0.3 for barren lands, 1.0 for grass lands/ recreational plots, 1.5 for agricultural lands, 2.0 for plantations, 2.5 for forest lands and 3.0 for ecologically sensitive zones.

The amount of unit damage to be caused to the surrounding environment in the result of releasing of 1.0 ton of solid waste into the environment can be expressed by the sum of the expenses on removal, detoxification, disposal charges, cost of land polluted, expenses on hygiene and environmental restoration measures. This amount has to be fixed by an expert panel after a detailed study, considering the site specific conditions.

Asper the information provided by Asst. Director of Mines and Geology, Dept. of Mines and Geology, Kadapa, YSR District, vide letter no. 2716/NGT/2021 dated 05.08.2021, the year wise mineral production and solid waste generated are as follows:

SN	Year	Mineral Produced in MT	Solid Waste / OB Generated M ³	Remarks
1	2001-02	0	607	OB generated Under open cast mining operation in CBM
2	2002-03	880	540	
3	2003-04	650	540	
4	2004-05	800	540	
5	2005-06	730	540	
6	2006-07	100	40	Solid waste generated through underground mining operations
7	2007-08	450	180	
8	2008-09	200	80	
9	2009-10	799	319.6	
10	2010-11	441	176.4	
11	2011-12	768	307.2	
12	2012-13	867	436.8	
13	2013-14	5026	2010.4	
14	2014-15	3757	1502.8	
15	2015-16	1564	625.6	
16	2016-17	4131	1652.4	
17	2017-18	4165	1666	
18	2018-19	1292	3643.7	
19	2019-20	2450	2740.1	
20	2020-21	0	2904.7	
Total		31387.25	18285.70	

Damage to be caused by land reserve destruction or land surface pollution (Rs /year) is being calculated as follows:

- q is being taken as 0.3 as the land is waste land / barren land as per Revenue Dept.'s letter no. 123/2000 dated 14.06.2000.
- m is weight/ quantity of solid waste released (Tons/ year).
- CF(SW) is damage to be caused by 1.0 ton of solid waste (Rs.)in the result of releasing of 1.0 ton of solid waste into the environment can be expressed by the sum of the expenses on removal, detoxification, disposal charges, cost of land polluted, expenses on hygiene and environmental restoration measures. As per the information provided by Asst. Director of Mines and Geology, Dept. of Mines and Geology, Kadapa, YSR District, vide letter no. 2716/NGT/2021 dated 05.08.2021, the cost of production per ton is considered as Rs. 5500/- per ton.

SN	Year	q	Solid Waste / OB Generated	m ³ to ton conversion factor	CF(SW)	D(GS)
1	2001-02	0.3	607 m ³	0.88	5500	881364
2	2002-03	0.3	540 m ³	0.88	5500	784080
3	2003-04	0.3	540 m ³	0.88	5500	784080
4	2004-05	0.3	540 m ³	0.88	5500	784080
5	2005-06	0.3	540 m ³	0.88	5500	784080
6	2006-07	0.3	40 tons	1	5500	66000
7	2007-08	0.3	180 tons	1	5500	297000
8	2008-09	0.3	80 tons	1	5500	132000
9	2009-10	0.3	319.6 tons	1	5500	527340
10	2010-11	0.3	176.4 tons	1	5500	291060
11	2011-12	0.3	307.2 tons	1	5500	506880
12	2012-13	0.3	436.8 tons	1	5500	720720
13	2013-14	0.3	2010.4 tons	1	5500	3317160
14	2014-15	0.3	1502.8 tons	1	5500	2479620
15	2015-16	0.3	625.6 tons	1	5500	1032240
16	2016-17	0.3	1653.4 tons	1	5500	2728110
17	2017-18	0.3	1666 tons	1	5500	2748900

18	2018-19	0.3	3643.7 tons	1	5500	6012105
19	2019-20	0.3	2740.1 tons	1	5500	4521165
20	2020-21	0.3	2904.7 tons	1	5500	4792755
Total						34190739

The Environmental compensation due to land pollution/ destruction is **Rs. 3,41,90,739/-**.

2.1.3. Land plot damage

Formula used in calculating damages caused to the land that had been previously utilized for recreational/ agricultural/ or any other '*lost opportunities*':

$$D(LP) = A (LT + G) \quad (2)$$

D(LP)	Damage caused to the land that had been previously utilized for recreational/ agricultural/ or any other ' <i>lost opportunities</i> ' (Rs /year).
A	Area affected by direct impact (Hectare)
LT	Average tax on land paid to the Govt. per unit land (Rs./ Hectare)
G	Cost of the lost opportunities (to be gained from recreational/ agricultural/ or any other activities) from 1 hectare of land (Rs.)

The following information / values were considered for calculation of land plot damage:

A :Area affected by direct impact (Hectare) = 8.497 Ha

LT :Average tax on land paid to the Govt. per unit land (Rs./ Hectare) = Rs. 15,628/-per Ha
= 15628 X 8.497
= Rs. 1,32,791.11/-

G :Cost of the lost opportunities = Rs. 1,00,000/- per Ha
= 100000 x 8.497
= Rs. 8,49,700/-

$$D(LP) = A (LT + G)$$

$$D(LP) = 8.497 (132791.11 + 849700) = Rs. 83,48,227/-.$$

The Environmental compensation due to land plot damage is **Rs. 83,48,227/-**.

Total Environmental Compensation calculated asRs. 3,41,90,739/- + Rs. 83,48,227/-

$$= \mathbf{Rs. 4,25,38,966/-}$$

3.0 Violations committed by other mines

3.1 Observations of MoEFCC:

- It has been observed that, in total there are around 38 major mineral Mining leases and around 228 minor mineral leases in the District of YSR District, Kadapa (Cuddapah).
- Out of the above, there are around 28 major mineral mining leases and around 147 minor mineral leases are in non-working condition in the Y.S.R. District due to various reasons.
- It has been observed that 07 working mine leases are being operated without EC/CFE/CFO.
- The MoEFCC is opined that the present non-working mine leases are also to be verified as they were may be operated without statutory clearances. In this regard, clarification / information has been sought from SEIAA, Dept. of Mines and Geology and APPC vide email letter dated 17.08.2021.

3.2 Observations of APPCB:

- The Barytes mine of Smt. C. KasturiBai, Sy. No. 1 & 133 of Mamillapalli (V), Kalasapadu (M), YSR District, was operating without obtaining Environmental Clearance from SEIAA, and Consent for Establishment(CFE)/Consent for Operation (CFO) from Andhra Pradesh State Pollution Control Board (APPCB).
- The Regional Office, APPCB, Kadapa, submitted a detailed report on the Barytes mine of Smt. C. KasturiBai, Sy. No. 1 & 133 of Mamillapalli (V), Kalasapadu (M), YSR District, to the Zonal Office, APPCB, Kurnool vide Lr. dated 27.05.2021 to take action against the Barytes mine for operating the mine without Environmental Clearance, Consent for Establishment(CFE), Consent for Operation(CFO).
- The Zonal Office, APPCB, Kurnool, issued Closure Order dated 29.05.2021, to the Barytes mine of Smt. C. KasturiBai, Sy. No. 1 & 133 of Mamillapalli (V), Kalasapadu (M), YSR District, for operating the mining unit without Environmental Clearance and Consents of the Board. Further, the Zonal Office, APPCB, Kurnool, also requested the Asst. Director of Mines & Geology, Kadapa, Vide Lr. Dt. 29.05.2021, not to issue work permit to the Barytes Mine of Smt. C. KasturiBai.
- The Barytes mine of Smt. C. KasturiBai, operated the mine without providing necessary pollution control measures such as, construction of retaining walls to provide stability to the dumps, construction of garland drains for diversion of storm

water, grading of roads to mitigate dust emissions, retention/toe walls at foot of the dumps, fencing along the boundary with signboards to prevent un-authorized entry and accidents.

- Fencing has been done around the mine pit after the accident to cordon off the area. The mining unit has not developed greenbelt along the mine lease area with tall growing trees. The explosion incident that occurred in the mine area, has damaged the tree that existed in the site, breaking its branches and burning the leaves due to intensity of the blast.

Independent Report of APPCB with regard to Para No. 9 of Hon'ble NGT Order dt.09.07.2021.

- It is submitted that, the independent report of APPCB, on the mining unit of Smt. C. KasturiBai, Sy. No. 1 & 133 of Mamillapalli (V), Kalasapadu (M), YSR District, has been submitted to the standing counsel for NGT through Legal Cell of APPCB on 19.08.2021, to represent before the Hon'ble National Green Tribunal, Chennai, in O.A. No, 115 of 2021, on behalf of APPCB. The Legal Cell of APPCB, has informed that the finalized independent report will be filed before the Hon'ble NGT.
- Apart from the Barytes Mine of Smt. C. KasturiBai, Sy. No. 1 & 133 of Mamillapalli (V), Kalasapadu (M), YSR District, there are two other following mining units located in Kalasapadu Mandal and these mining units have obtained Consent for Establishment(CFE) & Consent for Operation (CFO) from APPCB:

1. Sri M. Siva Reddy, (0.675 Ha.)

Barytes& Dolomite Mine, Sy.No. 130/2, 132/1A & 1B and 131/P,
Mamillapalli (V), Kalasapadu (M), YSR District.

The Board has issued Consent for Operation to the mining unit vide order dt.15.02.2021, with a validity period upto 31.12.2025. The mining unit has not yet started operation and submitted and undertaking stating that they will take all the pollution control measures and implement the conditions stipulated by the Board.

2. Sri. N. Viswanath Reddy, (5.0 Ha.)

Road Metal and Building Stone mine, Sy. No. 2707 (New Sy.No. 2817), Sankavaram (V), Kalasapadu (M), YSR District.

The Board has issued Consent for Operation to the mining unit vide order dt.12.07.2021, with a validity period upto 31.05.2022. The mining unit has not yet started operation and submitted an undertaking stating that they will take all the pollution control measures and implement the conditions stipulated by the Board.

Other identified mines in the District as per the Para No. 8 of the Hon'ble NGT Order dt.09.07.2021.

- As per the information furnished by the Department of Mines & Geology, 7 Nos. of working mines are being operated without obtaining Consent for Establishment(CFE)/ Consent for Operation(CFO) of the Board.
- Andhra Pradesh Pollution Control Board has obtained information of working mines in YSR District, from the Department of Mines and Geology, Kadapa/Yerraguntla, and identified the following 7 mining units being operated without obtaining Consent for Establishment(CFE)/ Consent for Operation(CFO) of the Board:

S.No.	Name of the mine	Area	Address of the Mine
1	M/s. G.Sandeep Reddy	2.00 Ha	Sy.No.33, Kurnoothala (V), Lakkireddypalli (M), YSR Dist.
2	M/s. K. Venu Rami Reddy	1.38 Ha	Sy.No.1453/P, Settivaripalli (V), Mydukuru (M), YSR Dist.
3	Sri. B VenkataSubba Reddy	4.45Ha	Sy.No: 459 of Devamachupalli (V), ChitvelMandal, YSR Dist.
4	M/s. Sri Pavan Micro Minerals,	2.22 Ha	Sy.No.187/P, 186/1A and 193, Vempalli (V), Vempalli (M), YSR Dist.
5	M/s. Rangaiah& Sons,	1.052 Ha	Sy.606/P & 571, Vemula (V) & (M), YSR Dist.

6	M/s. Rangaiah & Sons (V.V.Rangaiah Chetty),	0.915 Ha	Sy.No: 917/2, Vemula Village & Mandal, YSR Dist.
7	Sri. S. Gangi Reddy,	77.416 Ha	Sy.No.290 & 299/1, K.V. Palli (V), Pulivendula (M), YSR Dist.

- In this connection, the Regional Office, APPCB, Kadapa, has submitted a report to the Zonal Office, APPCB, Kurnool, to take action against these mining units under the provisions of Water (Prevention and control of Pollution) Act, 1974 & its amendments thereof and Air (Prevention and control of Pollution) Act, 1981 & its amendments thereof, and further requested the Department of Mines and Geology, not to issue permits to these mining units.
- The Zonal Office, APPCB, Kurnool, issued Closure Orders dated 13.08.2021, to the 7 mining units, for operating the mining unit Consents of the Board and further requested Asst. Director of Mines & Geology, Kadapa, vide Ir. dt. 13.08.2021, not to issue permits to these mining units. (Copies of the closure orders and letters addressed to the ADMG, Kadapa, are enclosed as Annexure – I).

3.3 Observations of Dept. of Mines & Geology:

- In YSR District, Kadapa, there are two zones viz., Kadapa zone and Yerraguntla zone.
- Details of total mine leases including working and non-working in the District are as follows:

SN	Zone	Working		Non-Working		Total
		Major	Minor	Major	Minor	
1	Kadapa	04	48	11	80	143
2	Yerraguntla	06	33	17	67	123
Grand Total						266

- It has been observed that there are 38 major mineral Mining leases and 228 minor mineral leases in the District of YSR District, Kadapa.
- It has been observed that there are 28 major mineral mining leases and 147 minor mineral leases are in non-working condition in the Y.S.R. District due to various reasons.

- It has been observed that there are 04 major mineral mining leases and 48 minor mineral mine leases in Kadapa zone and 06 major mineral leases and 33 minor mineral leases in Yerraguntla zone are in working condition (Detailed mine lease list enclosed as Annexure-II (Kadapa zone) and Annexure-III (Yerraguntla zone)).

3.3.1. Action taken by the Department of Mines & Geology on the working leases which are not having EC, CFE& CFO referred by the APPCB, Kadapa:

- The Department of Mines and Geology has taken necessary action on the above said leases as per the EE, APPCB, Kadapa vide Lr.No. KMG-01/PCB/RO/KDP/2021-168, dt. 02.08.2021 and subsequent e-mail dt. 08.08.2021.

Sl. No.	Name of the mine	Zone	Action taken
1	G. Sandeep Reddy	ADMG, Kadapa	<p>1. Issued Notice to the lease holder on 06.08.2021 to stop the quarrying operations immediately.</p> <p>2. Lease ID was blocked on 06.08.2021.</p> <p>3. Addressed letters on 06.08.2021 to the Tahsildar and the Station House Officers not to allow the lease holder to conduct quarrying operations and to arrange vigil/regular monitoring over the subject area.</p> <p>4. The Royalty Inspector of this office has inspected the lease area on 17.08.2021 and instructed the lease holder not to conduct any quarrying operations till obtaining the CFE/CFO. And also informed if any violation in this regard necessary further action will be initiated for cancellation of lease.</p>
2	SriK.Venu Rami Reddy	ADMG, Kadapa	<p>1. Issued Notice to the lease holder on 06.08.2021 to stop the quarrying operations immediately.</p> <p>2. Lease ID was blocked on 06.08.2021.</p> <p>3. Addressed letters on 06.08.2021 to the Tahsildar and the Station House Officers not to allow the lease holder to conduct quarrying operations and to arrange vigil/regular monitoring over the subject area.</p> <p>4. The Technical Assistant of this office has inspected the lease area on 17.08.2021 and instructed the lease holder not to conduct any quarrying operations till obtaining the CFE/CFO. And also informed if any violation in this regard necessary further action will be initiated for cancellation of lease.</p>
3	Sri B VenkataSubba Reddy	ADMG, Kadapa	<p>1. Issued Notice to lease holder on 06.08.2021 to stop the quarrying operations immediately.</p> <p>2. Lease ID was blocked on 06.08.2021.</p> <p>3. Addressed letters on 06.08.2021 to the Tahsildar and the Station House Officers not to allow the lease holder to conduct quarrying operations and to arrange vigil/regular monitoring over the subject area.</p> <p>4. The Technical Assistant of this office has inspected the lease area on 17.08.2021 and instructed the lease holder not to conduct any quarrying operations till</p>

			obtaining the CFE/CFO. And also informed if any violation in this regard necessary further action will be initiated for cancellation of lease.
4	M/s. Sri Pavan Micro Minerals,	ADMG, Yerraguntla	1.Lessee ID blocked in OMEPS 2.Notice issued to lease holder dated.06-08-2021 not to conduct quarrying operations till obtaining the CFE/CFO. 3. Requested the Tahsildar and Station House Officers to conduct vigil/ regular monitoring not to conduct quarrying operations and transportation of the mineral.
5	M/s. Rangaiah& Sons, (Ext:1.052 hecst)	ADMG, Yerraguntla	1.Lessee ID blocked in OMEPS. 2. Notice issued to lease holder dated.06-08-2021 not to conduct quarrying operations till obtaining the CFE/CFO 3. Requested the Tahsildar and Station House Officers to conduct vigil/ regular monitoring not to conduct quarrying operations and transportation of the mineral.
6	M/s. Rangaiah& Sons (V.V.RangaiahChetty), (Ext:0.915 hecst)	ADMG, Yerraguntla	1. Lessee ID blocked in OMEPS. 2. Notice issued to lease holder dated.06-08-2021 not to conduct quarrying operations till obtaining the CFE/CFO 3. Requested the Tahsildar and Station House Officers to conduct vigil/ regular monitoring not to conduct quarrying operations and transportation of the mineral.
7	S. Gangi Reddy,	ADMG, Yerraguntla	1.In this regard, the lease holder is not having EC and he has submitted application for TOR on 12-09-2017 and got Acknowledgement vide No.IA/MIN/6854/2017. Subsequently, the same has been transferred from Category A to B vide New Proposal No.IA/AP/MIN/ 26804/2018. Further SEIAA vide Lr.No.3/SEIAA/AP/SEIAA.Mtg/2014, dt.03-08-2018 requested the Project Proposals to furnish Notarized Affidavit as per provisions. Subsequently, the lessee has applied once again for EC along with Notarized Affidavit on 25-11-2020 and got Acknowledgement vide No.SIA/AP/ MIN/58598/2020. EC meeting has conducted on 08-12-2020. Further, no information has not received by this office so far regarding EC from SEIAA. 2. <u>Action initiated by the department</u> I. Lessee ID blocked in OMEPS. II. Notice issued to lease holder dated.06-08-2021 not to conduct quarrying operations till obtaining the EC, CFE/CFO. IV. Requested the Tahsildar and Station House Officers to conduct vigil/ regular monitoring not to conduct quarrying operations and transportation of the mineral. V. Submitted lease cancellation proposals to the DMG vide Lr.No.843/M1/2003, dated.09-08-2021.

3.3.2 Action initiated on non -working mining leases of Major mineral:

- The Asst. Director of Mines and Geology, Kadapa&Yerraguntla zone have initiated action against the 28 Major Mineral Mining leases in the District as per Rules from time to time.

3.3.3 Action initiated on non-working mining leases of Minor Mineral:

- The Asst. Director of Mines and Geology, Kadapa&Yerraguntla zone have initiated action against the 147 Minor Mineral Quarry leases in the District as per Rules from time to time.

3.3.4 Action initiated against the lease of Smt.C.KasturiBai

- The Director of Mines and Geology vide Proceedings No. 3890189/D12-1/2020 dated 02-06-2021 has cancelled the quarry lease of Smt. C. Kasturi Bai in accordance with Rule 12(5)(h)(xii) of Andhra Pradesh Minor Mineral Concession Rules, 1966. (Annexure - IV).
- The Asst. Director of Mines and Geology, Kadapa issued Demand Notice to Smt.C.KasturiBai / GPA Holder Sri C. Nageswara Reddy to payan amount of **Rs.69,87,235/-** (Rs.46,70,480/- and Rs.23,16,755/ -) towards Normal Seigniorage Fee together with penalty,DMF& MERIT vide Demand Notice No. 3423/M1/2002 dated 05.07.2021 and 10.08.2021, respectively. (Annexure – V & VI).

3.3.5 Awareness Programme on Mines Safety on handling of Explosives

- The Department of Mines and Geology, Kadapa along with professionals from Mines Safety, Pollution Control Board & Ministry of Environment & Forest Departments on 10.08.2021 has conducted training/ awareness programme for the district mining / quarry lease holders and explosives handling personnel on Mines Safety and safe handling of explosives while conducting mining operations in the mines and quarries. (Annexure – VII).

3.3.6 Action initiated on the directions No. 10 & 11 of the Hon'ble NGT order, dt.09.07.2021.

- Independent report of the Mines Department was filed by the Director of Mines and Geology, Ibrahimpatnam vide Lr.No. 3890189/D12-1/2020, dt. 11-08-2021 before the Hon'ble NGT, Chennai (South Zone). Annexure-VIII).

3.3.7 Compensation already paid on 11.05.2021 to the victims of the incident under District Mineral Foundation Trust Fund (DMF) :

Sl. No.	Name and address of the deceased Person	Age	Next Kin & Kith of the deceased Person & Aadhar No.	Amount in Rs.
1.	Lakshmi Narayana Reddy Ponnathota, V.Kothapalli Village of VemulaMandal.	60	SmtP.Saraswathi (wife) & 8929 7740 3332	10,00,000/-

2.	Balagangulaiah Yerraguntla, V.Kothapalli Village of VemulaMandal.	35	SmtY.Anjanamma (wife) & 8718 0867 1572	10,00,000/-
3.	Balagangi Reddy Kalluru S/o Thirupal Reddy, Rangoripalli H/o V.Kothapalli Village of VemulaMandal.	39	SmtK.Nagamalleswari (wife) & 8698 6713 4009	10,00,000/-
4.	Eeswaraiah Pippinaidugaari S/o Ramappa, Betchaiahgaripalli Village of VemulaMandal.	45	SmtP.Yasodha (wife) & 2136 3340 8238	10,00,000/-
5.	Jada Naga Subba Reddy S/o Nagi Reddy, D.No. 6-6-153, Riksha Colony, Badvel Town &Mandal.	41	SmtJ.AdiLakshumma (Wife) & 4863 3424 4115	10,00,000/-
6.	Korivi Prasad S/o Pakkeraiah, D.No. 15/125, Sreeram Nagar, Porumamilla Town &Mandal.	35	SmtK.Lakshmi (Wife) & 4793 2164 0762	10,00,000/-
7.	Y.VenkataRamana S/o Y.NagaRaju, Thallapalli Village, VempalliMandal	28	Sri Y.Nagaraju (Father)	10,00,000/-
8.	T.Venkatesh S/o Chinnaiah, Thallapalli Village, VempalliMandal.	30	SmtY.VenkataRamanamma (Wife) & 4727 1331 0327	10,00,000/-
9.	Shaik Abdul, S/o Khasim Sab, Gokul Nagar, Near Polytechnic College, Proddatur.	50	SmtKairun Bee (Wife) & 8873 5170 7175	10,00,000/-
10.	Bathula Prasad, Gangayapalli Village, KalasapaduMandal.	37	SmtB.Jyothi (Wife) 3387 4187 2095	10,00,000/-

3.3.8 Compensation already paid on 17.07.2021 to the victims of the incident under PradhanaMantry National Relief Fund (PMNRF) :

Sl. No.	Name and address of the deceased Person	Age	Next Kin & Kith of the deceased Person & Aadhar No.	Amount in Rs.
1.	Lakshmi Narayana Reddy Ponnathota, V.Kothapalli Village of VemulaMandal.	60	SmtP.Saraswathi (wife) & 8929 7740 3332	2,00,000/-
2.	Balagangulaiah Yerraguntla, V.Kothapalli Village of VemulaMandal.	35	SmtY.Anjanamma (wife) & 8718 0867 1572	2,00,000/-

3.	Balangi Reddy Kalluru S/o Thirupal Reddy, Rangoripalli H/o V.Kothapalli Village of VemulaMandal.	39	SmtK.Nagamalleswari (wife) & 8698 6713 4009	2,00,000/-
4.	EeswaraiahPippinaidugaari S/o Ramappa, Betchaiahgaripalli Village of VemulaMandal.	45	SmtP.Yasodha (wife) & 2136 3340 8238	2,00,000/-
5.	Jada Naga Subba Reddy S/o NagiReddy, D.No. 6-6-153, Riksha Colony, Badvel Town &Mandal.	41	SmtJ.AdiLakshumma(Wife) & 4863 3424 4115	2,00,000/-
6.	Korivi Prasad S/o Pakkeraiah, D.No. 15/125, Sreeram Nagar, Porumamilla Town &Mandal.	35	SmtK.Lakshmi (Wife) & 4793 2164 0762	2,00,000/-
7.	Y.VenkataRamana S/o Y.NagaRaju, Thallapalli Village, VempalliMandal	28	Sri Y.Nagaraju (Father)	2,00,000/-
8.	T.Venkatesh S/o Chinnaiah, Thallapalli Village, VempalliMandal.	30	SmtY.VenkataRamanamma (Wife) & 4727 1331 0327	2,00,000/-
9.	Shaik Abdul, S/o Khasim Sab, Gokul Nagar, Near Polytechnic College, Proddatur.	50	SmtKairun Bee (Wife) & 8873 5170 7175	2,00,000/-
10.	Bathula Prasad, Gangayapalli Village, KalasapaduMandal.	37	SmtB.Jyothi (Wife) 3387 4187 2095	2,00,000/-

3.3.9 Compensation fixed by the Assistant Commissioner of Labour, Rajampet :

- The commissioner For Employees Compensation Under E.C. Act, 1923& Assistant Commissioner of Labour, Rajampet has calculated as follows: (Annexure - IX)

SN	Dependent of	Age	Amount (Rs. -/-)
1	Late LakshmiNarayana Reddy. P	61	8,53,275/-
2	Late BalangulaiahYerraguntla	35	14,77,950/-
3	Late Balangi Reddy, Kalluru	48	11,98,500/-
4	Late EswaraiahPippinaidugari	45	12,70,800/-
5	Late Jada Naga Subba Reddy	41	13,60,275/-
6	Late Korivi Prasad	35	14,77,950/-
7	Late Y. VenkataRamana	28	15,88,425/-
8	Late T. Venkatesh	30	15,59,850/-

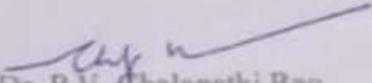
9	Late Shaik Abdul	50	11,48,175/-
10	Late Bathala Prasad	37	14,41,050/-
Total			1,33,76,250/-

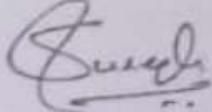
4.0 Conclusion:

- Total Environmental Compensation calculated as Rs. 4,25,38,966/-.
- Rs. 12,00,000/- each was paid to the next kin& kith of the deceased person, by the Govt. of Andhra Pradesh.
- Rs. 1,33,76,250/- Compensation was fixed by the Assistant Commissioner of Labour, Rajampet which has to be paid by the lease holder / GPA holder.

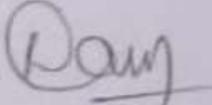
Date-14-10-2021


Sri. V. Vijay Rama Raju, IAS,
District Collector, YSR District


Dr. P.V. Chalapathi Rao
Member Secretary,
SEIAA, APPCB, Vijayawada


Dr. Suresh Babu Pasupuleti
Scientist 'C', MoEF&CC,
Integrated Regional office, Vijayawada


Sri. K. Javeed Basha
Environmental Engineer,
APPCB, Regional Office, Kadapa


Sri. D. Ravi Prasad
Asst. Director of Mines & Geology,
Kadapa



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road
Phone : 08518-236912

Order No. CDP -699/Mines/APPCB/ZO-KNL/2021- 178

Dt:13.08.2021

CLOSURE ORDER

- Sub:** APPCB – ZO- Kurnool – M/s. G.Sandeep Reddy,(2.00 Ha) Sy.No.33, Kurnoothala (V), Lakkireddy palli (M), YSR Dist – Operating the mining unit without Consents of the Board – **Closure orders** - Issued – Reg.
- Ref:**
1. Hon'ble Supreme Court Judgment order dt: 02.08.2017 in WP (C) No. 114 of 2014.
 2. B.O.Memo No.APPCB/UH-II/TF/Review Meeting/2018-799, DT. 21.03.2018
 3. B.O. Lr.No. 6/APPCB/Mines/Env. Clearance/2018-188. Dt: 04.05.2018.
 4. RO, Kadapa Lr.No.CFE/CFO/PCB/RO-KDP/2021-40,dt. 10.05.2021
 5. RO, Kadapa submitted report to ZO, Kurnool, dt. 09.08.2021
 6. EAC Committee meeting held at ZO, Kurnool APPCB on 09.08.2021

WHEREAS you are operating 2.0 Ha Barytes Mine in the name & style of M/s. G.Sandeep Reddy,) Sy.No.33, Kurnoothala (V), Lakkireddy palli (M), YSR District,

WHEREAS, the Hon'ble Supreme Court of India, vide reference 1st cited, in its judgment order dt. 02.08.2017 in WP (C) No. 114 of 2014 directed to take appropriate action against illegal operation of mining activities carried out in violation of EP Act, Water Act and Air Act,

WHEREAS, the APPCB, Board Office, vide reference 2nd cited, all the ZOs & ROs are hereby instructed to issue closure orders to the industries operating without having valid CFO order of the Board.

WHEREAS, the APPCB, Board Office, vide reference 3rd cited, all the ZOs and ROs are hereby instructed that while monitoring the industries/ projects /mining projects, action may be initiated for violation cases which are operating without any clearances (EC, CFE, CFO) and the industries / mining projects producing in excess of the approved quantity mentioned in the Environmental clearance.

WHEREAS, you are operating the mining unit without obtaining consents of the Board as required under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981,

WHEREAS, vide reference 4th cited, the EE, RO, Kadapa, requested the Dy. Director of Mines & Geology Kadapa, on 10.05.2021, not to permit mines to operate without EC, CFE/CFO.

WHEREAS, vide reference 5th cited, the EE, RO, Kadapa submitted a report to ZO, Kurnool on 09.08.2021 to take suitable necessary action may be taken against the mine being operated without obtaining CFE/CFO of the Board under the provisions of Water (Prevention and control of Pollution) Act, 1974 & its amendments thereof and Air (Prevention and control of Pollution) Act, 1981 & its amendments thereof.

WHEREAS, the Board vide reference 6th cited, the issue was placed in the External Advisory Committee of A.P.Pollution Control Board in its meeting held on 09.08.2021 at A.P. Pollution Control Board, Zonal Office, Kurnool. The committee reviewed the case and noted that earlier the Board issued closure order to Smt. C. Kasturi Bai, Sy. No. 1 & 133 of Mamillapalli (V), Kalasapadu (M), YSR District, for operating the mining unit without Environmental Clearance (EC) and Consents of the Board.

Committee also perused the NGT directions in O.A.No.115 of 2021 and Hence Committee recommended to take action against the mining units on the similar lines of Smt. C. Kasturi Bai, Sy. No. 1 & 133 of Mamillapalli (V), Kalasapadu (M), YSR District, issuance of closure orders to the above mentioned mining units under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof for operating the unit without EC (Environmental Clearance) & CFE, CFO of the Board.

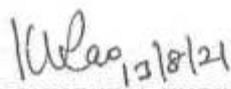
After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the mining unit without CFE/CFO of the Board as required under Section 21/22 of Air Act. Therefore, the Board under Sec.31 (A) of Air (Prevention and Control of Pollution), Amendment Act, 1987.

For the reasons stated above and under the Powers vested with the A.P. Pollution Control Board under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof the Board hereby issues **Closure Order** to your mining unit in the interest of protecting public health and environment.

You are further directed to take note that if you continue to operate your industry after receipt of this order, you will be liable for prosecution U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1987, the punishment under this section will be imprisonment for a term which shall not be less than one year six months but which may extend to six years and with fine.

You are also directed to take note that the **Assistant Director, Mines and Geology Department, Gol, has been requested not to issue work permit to your mine in view of closure order issued by the Board and for those mines which are not having Environmental Clearance (EC). Should you resort to operate your mining unit by any means you will be attracting prosecution U/s. 37(1) of Air (Prevention & Control of Pollution) Amendment Act, 1987 and its amendments thereof.**

The orders will take effect from today i.e., 13.08.2021.


JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
M/s. G.Sandeep Reddy,
(Mine lease area - 2.00 Ha)
Sy.No.33, Kurnoothala (V),
Lakkireddy palli (M), YSR District.

Copy to :

1. The Director of Mines, Dept of Mines & Geology, Government of Andhra Pradesh, Sri Anjaneya Towers, Door No. 7-104, 'B' Block, 5th& 6th Floors, Ibrahimpatnam, Vijayawada-521 456 for information.
2. The Joint Chief Environmental Engineer, Task Force, UH-II, A.P. Pollution Control Board, Vijayawada for information.
3. The Assistant Director of Mines & Geology Department, Kadapa District, Government of Andhra Pradesh, with a request not to issue work permit to the above mine in view of closure order issued by the Board
4. The Environmental Engineer, Regional Office, Kadapa with a direction to serve the closure order in person and obtain acknowledgement. He is also directed to furnish the report of the compliance on the closure order.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL**

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone : 08518-236912

e-mail: jceezoknl@gmail.com

//BY REGD. POST//

Order No. CDP - 699/Mines/APPCB/ZO-KNL/2021- 170

Date 13.08.2021

Sub : PCB-ZO-KNL- M/s. G.Sandeep Reddy,(2.00 Ha) Sy.No.33, Kurnoothala (V), Lakkireddy palli (M), YSR District - Closure Order issued to the mining unit - Air (Prevention and Control of Pollution) Act, 1981- Communicated for implementation - Requested not to issue work permits to the mine in view of closure order issued by the Board - Directions - Issued - Reg.

Ref : Order No. CDP - 699/Mines/APPCB/ZO-KNL/2021- , Date 13.08.2021

This has reference to the directions of Hon'ble Supreme Court Judgment order dt: 02.08.2017 in WP (C) No. 114 of 2014, Hon'ble High Court order dt.11.12.2018 in W.P.No.354 of 2018 and instructions of Member Secretary, APPCB through circular dt. 04.05.2018, and Hon'ble National Green Tribunal order dt. 25.05.2021 in O.A. No.115 of 2021 the A.P. Pollution Control Board issued Closure Order to M/s. G.Sandeep Reddy,(2.00 Ha) Sy.No.33, Kurnoothala (V), Lakkireddy palli (M), YSR District for operating the mining unit without consents of the Board under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof. Copy of the order is enclosed.

In view of the above, the A.D. Mines and Geology, G.O. AP. Is requested not to issue work permit to M/s. G.Sandeep Reddy,(2.00 Ha) Sy.No.33, Kurnoothala (V), Lakkireddy palli (M), YSR District, in view of closure order issued by the A.P. Pollution Control Board.

This Order comes into effect from today i.e., 13.08.2021.

**JOINT CHIEF ENVIRONMENTAL ENGINEER,
ZONAL OFFICE, KURNOOL**

**To
The Assistant Director of Mines & Geology Department,
Government of Andhra Pradesh
Kadapa District**

Copy to:

1. The Member Secretary, APPCB, Vijayawada for information.
2. The EE, Regional Office, Kadapa for information and with a direction to serve the orders and to ensure the implementation of the closure orders within 24 hours. He is also directed to submit the compliance report within 24 hours.



ANDHRA PRADESH POLLUTION CONTROL BOARD

ZONAL OFFICE: KURNOOL

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone : 08518-236912

Order No. CDP -700/Mines/APPCCB/ZO-KNL/2021- 179

Dt:13.08.2021

CLOSURE ORDER

- Sub:** APPCCB – ZO- Kurnool – M/s. K.Venu Rami Reddy,(1.38 Ha) Sy.No.1453/P, Settivaripalli (V), Mydukuru (M), YSR District – Operating the mining unit without Consents of the Board – **Closure orders** - Issued – Reg.
- Ref:**
1. Hon'ble Supreme Court Judgment order dt: 02.08.2017 in WP (C) No. 114 of 2014.
 2. B.O.Memo No.APPCCB/UH-II/TF/Review Meeting/2018-799, DT. 21.03.2018
 3. B.O. Lr.No. 6/APPCCB/Mines/Env. Clearance/2018-188, Dt: 04.05.2018.
 4. RO, Kadapa Lr.No.CFE/CFO/PCB/RO-KDP/2021-40,dt. 10.05.2021
 5. RO, Kadapa submitted report to ZO, Kurnool, dt. 09.08.2021
 6. EAC Committee meeting held at ZO, Kurnool APPCCB on 09.08.2021
- * * *

WHEREAS you are operating 1.38 Ha Mine in the name & style of M/s. K.Venu Rami Reddy, Sy.No.1453/P, Settivaripalli (V), Mydukuru (M), YSR District,

WHEREAS, the Hon'ble Supreme Court of India, vide reference 1st cited, in its judgment order dt. 02.08.2017 in WP (C) No. 114 of 2014 directed to take appropriate action against illegal operation of mining activities carried out in violation of EP Act, Water Act and Air Act,

WHEREAS, the APPCCB, Board Office, vide reference 2nd cited, all the ZOs & ROs are hereby instructed to issue closure orders to the industries operating without having valid CFO order of the Board.

WHEREAS, the APPCCB, Board Office, vide reference 3rd cited, all the ZOs and ROs are hereby instructed that while monitoring the industries/ projects /mining projects, action may be initiated for violation cases which are operating without any clearances (EC, CFE, CFO) and the industries / mining projects producing in excess of the approved quantity mentioned in the Environmental clearance.

WHEREAS, you are operating the mining unit without obtaining consents of the Board as required under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981,

WHEREAS, vide reference 4th cited, the EE, RO, Kadapa, requested the Dy. Director of Mines & Geology Kadapa, on 10.05.2021, not to permit mines to operate without EC, CFE/CFO.

WHEREAS, vide reference 5th cited, the EE, RO, Kadapa submitted a report to ZO, Kurnool on 09.08.2021 to take suitable necessary action may be taken against the mine being operated without obtaining CFE/CFO of the Board under the provisions of Water (Prevention and control of Pollution) Act, 1974 & its amendments thereof and Air (Prevention and control of Pollution) Act, 1981 & its amendments thereof.

WHEREAS, the Board vide reference 6th cited, the issue was placed in the External Advisory Committee of A.P.Pollution Control Board in its meeting held on 09.08.2021 at A.P. Pollution Control Board, Zonal Office, Kurnool. The committee reviewed the case and noted that earlier the Board issued closure order to Smt. C. Kasturi Bai, Sy. No. 1 & 133 of Mamillapalli (V), Kalasapadu (M), YSR District, for operating the mining unit without Environmental Clearance (EC) and Consents of the Board.

Committee also perused the NGT directions in O.A.No.115 of 2021 and Hence Committee recommended to take action against the mining units on the similar lines of Smt. C. Kasturi Bai, Sy. No. 1 & 133 of Mamillapalli (V), Kalasapadu (M), YSR District, issuance of closure orders to the above mentioned mining units under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof for operating the unit without EC (Environmental Clearance) & CFE, CFO of the Board.

After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the mining unit without CFE/CFO of the Board as required under Section 21/22 of Air Act. Therefore, the Board under Sec.31 (A) of Air (Prevention and Control of Pollution), Amendment Act, 1987.

For the reasons stated above and under the Powers vested with the A.P. Pollution Control Board under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof the Board hereby issues **Closure Order** to your mining unit in the interest of protecting public health and environment.

You are further directed to take note that if you continue to operate your industry after receipt of this order, you will be liable for prosecution U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1987, the punishment under this section will be imprisonment for a term which shall not be less than one year six months but which may extend to six years and with fine.

You are also directed to take note that **the Assistant Director, Mines and Geology Department, Gol, has been requested not to issue work permit to your mine in view of closure order issued by the Board and for those mines which are not having Environmental Clearance (EC). Should you resort to operate your mining unit by any means you will be attracting prosecution U/s. 37(1) of Air (Prevention & Control of Pollution) Amendment Act, 1987 and its amendments thereof.**

The orders will take effect from today i.e., 13.08.2021.

Wlap 13/8/21

**JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL**

To
M/s. K.Venu Rami Reddy,
(Mine lease area - 1.38 Ha)
Sy.No.1453/P, Settivaripalli (V),
Mydukuru (M), YSR Dist. District.

Copy to :

1. The Director of Mines, Dept of Mines & Geology, Government of Andhra Pradesh, Sri Anjaneya Towers, Door No. 7-104, 'B' Block, 5th& 6th Floors, Ibrahimpatnam, Vijayawada-521 456 for information.
2. The Joint Chief Environmental Engineer, Task Force, UH-II, A.P. Pollution Control Board, Vijayawada for information.
3. The Assistant Director of Mines & Geology Department, Kadapa District, Government of Andhra Pradesh, with a request not to issue work permit to the above mine in view of closure order issued by the Board
4. The Environmental Engineer, Regional Office, Kadapa with a direction to serve the closure order in person and obtain acknowledgement. He is also directed to furnish the report of the compliance on the closure order.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL**

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone : 08518-236912

e-mail: jceezoknl@gmail.com

//BY REGD. POST//

Order No. CDP - 700/Mines/APPCB/ZO-KNL/2021- 171

Date 13.08.2021

Sub : PCB-ZO-KNL- M/s. K.Venu Rami Reddy,(1.38 Ha) Sy.No.1453/P, Settivaripalli (V), Mydukuru (M), YSR District - Closure Order issued to the mining unit - Air (Prevention and Control of Pollution) Act, 1981- Communicated for implementation - Requested not to issue work permits to the mine in view of closure order issued by the Board - Directions - Issued - Reg.

Ref : Order No. CDP - 700/Mines/APPCB/ZO-KNL/2021- , Date 13.08.2021

This has reference to the directions of Hon'ble Supreme Court Judgment order dt: 02.08.2017 in WP (C) No. 114 of 2014, Hon'ble High Court order dt.11.12.2018 in W.P.No.354 of 2018 and instructions of Member Secretary, APPCB through circular dt. 04.05.2018, and Hon'ble National Green Tribunal order dt. 25.05.2021 in O.A. No.115 of 2021 the A.P. Pollution Control Board issued Closure Order to M/s. K.Venu Rami Reddy,(1.38 Ha) Sy.No.1453/P, Settivaripalli (V), Mydukuru (M), YSR Dist for operating the mining unit without consents of the Board under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof. Copy of the order is enclosed.

In view of the above, the A.D. Mines and Geology, G.O. AP. Is requested not to issue work permit to M/s. K.Venu Rami Reddy,(1.38 Ha) Sy.No.1453/P, Settivaripalli (V), Mydukuru (M), YSR Dist., in view of closure order issued by the A.P. Pollution Control Board.

This Order comes into effect from today i.e., 13.08.2021.

**JOINT CHIEF ENVIRONMENTAL ENGINEER,
ZONAL OFFICE, KURNOOL**

**To
The Assistant Director of Mines & Geology Department,
Government of Andhra Pradesh
Kadapa District**

Copy to:

1. The Member Secretary, APPCB, Vijayawada for information.
2. The EE, Regional Office, Kadapa for information and with a direction to serve the orders and to ensure the implementation of the closure orders within 24 hours. He is also directed to submit the compliance report within 24 hours.



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone : 08518-236912

Order No. CDP -701/Mines/APPCCB/ZO-KNL/2021- 177

Dt:13.08.2021

CLOSURE ORDER

- Sub:** APPCB – ZO- Kurnool – B Venkata Subba Reddy,(4.45Ha), Sy.No: 459 of Devamachupalli (V), Chitvel Mandal, YSR District – Operating the mining unit without Consents of the Board – **Closure orders** - Issued – Reg.
- Ref:**
1. Hon'ble Supreme Court Judgment order dt: 02.08.2017 in WP (C) No. 114 of 2014.
 2. B.O.Memo No.APPCB/UH-II/TF/Review Meeting/2018-799, DT. 21.03.2018
 3. B.O. Lr.No. 6/APPCCB/Mines/Env. Clearance/2018-188. Dt: 04.05.2018.
 4. RO, Kadapa Lr.No.CFE/CFO/PCB/RO-KDP/2021-40,dt. 10.05.2021
 5. RO, Kadapa submitted report to ZO, Kurnool, dt. 09.08.2021
 6. EAC Committee meeting held at ZO, Kurnool APPCB on 09.08.2021
- * * *

WHEREAS you are operating 4.45 Ha Mine in the name & style of B Venkata Subba Reddy, Sy.No: 459 of Devamachupalli (V), Chitvel Mandal, YSR District

WHEREAS, the Hon'ble Supreme Court of India, vide reference 1st cited, in its judgment order dt. 02.08.2017 in WP (C) No. 114 of 2014 directed to take appropriate action against illegal operation of mining activities carried out in violation of EP Act, Water Act and Air Act,

WHEREAS, the APPCB, Board Office, vide reference 2nd cited, all the ZOs & ROs are hereby instructed to issue closure orders to the industries operating without having valid CFO order of the Board.

WHEREAS, the APPCB, Board Office, vide reference 3rd cited, all the ZOs and ROs are hereby instructed that while monitoring the industries/ projects /mining projects, action may be initiated for violation cases which are operating without any clearances (EC, CFE, CFO) and the industries / mining projects producing in excess of the approved quantity mentioned in the Environmental clearance.

WHEREAS, you are operating the mining unit without obtaining consents of the Board as required under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981,

WHEREAS, vide reference 4th cited, the EE, RO, Kadapa, requested the Dy. Director of Mines & Geology Kadapa, on 10.05.2021, not to permit mines to operate without EC, CFE/CFO.

WHEREAS, vide reference 5th cited, the EE, RO, Kadapa submitted a report to ZO, Kurnool on 09.08.2021 to take suitable necessary action may be taken against the mine being operated without obtaining CFE/CFO of the Board under the provisions of Water (Prevention and control of Pollution) Act, 1974 & its amendments thereof and Air (Prevention and control of Pollution) Act, 1981 & its amendments thereof.

WHEREAS, the Board vide reference 6th cited, the issue was placed in the External Advisory Committee of A.P.Pollution Control Board in its meeting held on 09.08.2021 at A.P. Pollution Control Board, Zonal Office, Kurnool. The committee reviewed the case and noted that earlier the Board issued closure order to Smt. C. Kasturi Bai, Sy. No. 1 & 133 of Mamillapalli (V), Kalasapadu (M), YSR District, for operating the mining unit without Environmental Clearance (EC) and Consents of the Board.

Committee also perused the NGT directions in O.A.No.115 of 2021 and Hence Committee recommended to take action against the mining units on the similar lines of Smt. C. Kasturi Bai, Sy. No. 1 & 133 of Mamillapalli (V), Kalasapadu (M), YSR District, issuance of closure orders to the above mentioned mining units under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof for operating the unit without EC (Environmental Clearance) & CFE, CFO of the Board.

After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the mining unit without CFE/CFO of the Board as required under Section 21/22 of Air Act. Therefore, the Board under Sec.31 (A) of Air (Prevention and Control of Pollution), Amendment Act, 1987.

For the reasons stated above and under the Powers vested with the A.P. Pollution Control Board under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof the Board hereby issues **Closure Order** to your mining unit in the interest of protecting public health and environment.

You are further directed to take note that if you continue to operate your industry after receipt of this order, you will be liable for prosecution U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1987, the punishment under this section will be imprisonment for a term which shall not be less than one year six months but which may extend to six years and with fine.

You are also directed to take note that the Assistant Director, Mines and Geology Department, Gol, has been requested not to issue work permit to your mine in view of closure order issued by the Board and for those mines which are not having Environmental Clearance (EC). Should you resort to operate your mining unit by any means you will be attracting prosecution U/s. 37(1) of Air (Prevention & Control of Pollution) Amendment Act, 1987 and its amendments thereof.

The orders will take effect from today i.e., 13.08.2021.

Wag 3/8/21
JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
B Venkata Subba Reddy,
(mine lease area -4.45Ha),
Sy.No: 459 of Devamachupalli (V),
Chitvel Mandal, YSR District.

Copy to :

1. The Director of Mines, Dept of Mines & Geology, Government of Andhra Pradesh, Sri Anjaneya Towers, Door No. 7-104, 'B' Block, 5th & 6th Floors, Ibrahimpatnam, Vijayawada-521 456 for information.
2. The Joint Chief Environmental Engineer, Task Force, UH-II, A.P. Pollution Control Board, Vijayawada for information.
3. The Assistant Director of Mines & Geology Department, Kadapa District, Government of Andhra Pradesh, with a request not to issue work permit to the above mine in view of closure order issued by the Board
4. The Environmental Engineer, Regional Office, Kadapa with a direction to serve the closure order in person and obtain acknowledgement. He is also directed to furnish the report of the compliance on the closure order.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL**

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone : 08518-236912

e-mail: jceezoknl@gmail.com

//BY REGD. POST//

Order No. CDP - 701/Mines/APPCB/ZO-KNL/2021- 16⁹

Date 13.08.2021

Sub : PCB-ZO-KNL- B Venkata Subba Reddy,(4.45Ha), Sy.No: 459 of Devamachupalli (V), Chitvel Mandal, YSR District – Closure Order issued to the mining unit – Air (Prevention and Control of Pollution) Act, 1981- Communicated for implementation - Requested not to issue work permits to the mine in view of closure order issued by the Board – Directions – Issued – Reg.

Ref : Order No. CDP - 701/Mines/APPCB/ZO-KNL/2021- , Date 03.08.2021

This has reference to the directions of Hon'ble Supreme Court Judgment order dt: 02.08.2017 in WP (C) No. 114 of 2014, Hon'ble High Court order dt.11.12.2018 in W.P.No.354 of 2018 and instructions of Member Secretary, APPCB through circular dt. 04.05.2018, and Hon'ble National Green Tribunal order dt. 25.05.2021 in O.A. No.115 of 2021 the A.P. Pollution Control Board issued Closure Order to B Venkata Subba Reddy,(4.45Ha), Sy.No: 459 of Devamachupalli (V), Chitvel Mandal, YSR District for operating the mining unit without consents of the Board under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof. Copy of the order is enclosed.

In view of the above, the A.D. Mines and Geology, G.O. AP. Is requested not to issue work permit to M/s. B Venkata Subba Reddy,(4.45Ha), Sy.No: 459 of Devamachupalli (V), Chitvel Mandal, YSR District in view of closure order issued by the A.P. Pollution Control Board.

This Order comes into effect from today i.e., 13.08.2021.

W. S. 13/8/21

**JOINT CHIEF ENVIRONMENTAL ENGINEER,
ZONAL OFFICE, KURNOOL**

**To
The Assistant Director of Mines & Geology Department,
Government of Andhra Pradesh
Kadapa District**

Copy to:

1. The Member Secretary, APPCB, Vijayawada for information.
2. The EE, Regional Office, Kadapa for information and with a direction to serve the orders and to ensure the implementation of the closure orders within 24 hours. He is also directed to submit the compliance report within 24 hours.



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road
Phone : 08518-236912

Order No. CDP -702/Mines/APP/PCB/ZO-KNL/2021- 176

Dt:13.08.2021

CLOSURE ORDER

- Sub:** APPCB – ZO- Kurnool – M/s. Sri Pavan Micro Minerals, (2.22 Ha) Sy.No.187/P, 186/1A and 193, Vempalli (V), Vempalli (M), YSR District – Operating the mining unit without Consents of the Board – **Closure orders** - Issued – Reg.
- Ref:**
1. Hon'ble Supreme Court Judgment order dt: 02.08.2017 in WP (C) No. 114 of 2014.
 2. B.O.Memo No.APPCB/UH-II/TF/Review Meeting/2018-799, DT. 21.03.2018
 3. B.O. Lr.No. 6i/APP/PCB/Mines/Env. Clearance/2018-188, Dt: 04.05.2018.
 4. RO, Kadapa Lr.No.CFE/CFO/PCB/RO-KDP/2021-40,dt. 10.05.2021
 5. RO, Kadapa submitted report to ZO, Kurnool, dt. 09.08.2021
 6. EAC Committee meeting held at ZO, Kurnool APPCB on 09.08.2021
- * * *

WHEREAS you are operating 2.22 Ha Mine in the name & style of M/s. Sri Pavan Micro Minerals, (2.22 Ha) Sy.No.187/P, 186/1A and 193, Vempalli (V), Vempalli (M), YSR District

WHEREAS, the Hon'ble Supreme Court of India, vide reference 1st cited, in its judgment order dt. 02.08.2017 in WP (C) No. 114 of 2014 directed to take appropriate action against illegal operation of mining activities carried out in violation of EP Act, Water Act and Air Act,

WHEREAS, the APPCB, Board Office, vide reference 2nd cited, all the ZOs & ROs are hereby instructed to issue closure orders to the industries operating without having valid CFO order of the Board.

WHEREAS, the APPCB, Board Office, vide reference 3rd cited, all the ZOs and ROs are hereby instructed that while monitoring the industries/ projects /mining projects, action may be initiated for violation cases which are operating without any clearances (EC, CFE, CFO) and the industries / mining projects producing in excess of the approved quantity mentioned in the Environmental clearance.

WHEREAS, you are operating the mining unit without obtaining consents of the Board as required under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981,

WHEREAS, vide reference 4th cited, the EE, RO, Kadapa, requested the Dy. Director of Mines & Geology Kadapa, on 10.05.2021, not to permit mines to operate without EC, CFE/CFO.

WHEREAS, vide reference 5th cited, the EE, RO, Kadapa submitted a report to ZO, Kurnool on 09.08.2021 to take suitable necessary action may be taken against the mine being operated without obtaining CFE/CFO of the Board under the provisions of Water (Prevention and control of Pollution) Act, 1974 & its amendments thereof and Air (Prevention and control of Pollution) Act, 1981 & its amendments thereof.

WHEREAS, the Board vide reference 6th cited, the issue was placed in the External Advisory Committee of A.P.Pollution Control Board in its meeting held on 09.08.2021 at A.P. Pollution Control Board, Zonal Office, Kurnool. The committee reviewed the case and noted that earlier the Board issued closure order to Smt. C. Kasturi Bai, Sy. No. 1 & 133 of Mamillapalli (V), Kalasapadu (M), YSR District, for operating the mining unit without Environmental Clearance (EC) and Consents of the Board.

Committee also perused the NGT directions in O.A.No.115 of 2021 and Hence Committee recommended to take action against the mining units on the similar lines of Smt. C. Kasturi Bai, Sy. No. 1 & 133 of Mamillapalli (V), Kalasapadu (M), YSR District, issuance of closure orders to the above mentioned mining units under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof for operating the unit without EC (Environmental Clearance) & CFE, CFO of the Board.

After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the mining unit without CFE/CFO of the Board as required under Section 21/22 of Air Act. Therefore, the Board under Sec.31 (A) of Air (Prevention and Control of Pollution), Amendment Act, 1987.

For the reasons stated above and under the Powers vested with the A.P. Pollution Control Board under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof the Board hereby issues **Closure Order** to your mining unit in the interest of protecting public health and environment.

You are further directed to take note that if you continue to operate your industry after receipt of this order, you will be liable for prosecution U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1987, the punishment under this section will be imprisonment for a term which shall not be less than one year six months but which may extend to six years and with fine.

You are also directed to take note that the Assistant Director, Mines and Geology Department, Gol, has been requested not to issue work permit to your mine in view of closure order issued by the Board and for those mines which are not having Environmental Clearance (EC). Should you resort to operate your mining unit by any means you will be attracting prosecution U/s. 37(1) of Air (Prevention & Control of Pollution) Amendment Act, 1987 and its amendments thereof.

The orders will take effect from today i.e., 13.08.2021.

K. Rao 13/8/21
JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
M/s. Sri Pavan Micro Minerals,
(Mine lease area - 2.22 Ha)
Sy.No.187/P, 186/1A and 193,
Vempalli (V), Vempalli (M), YSR District

Copy to :

1. The Director of Mines, Dept of Mines & Geology, Government of Andhra Pradesh, Sri Anjaneya Towers, Door No. 7-104, 'B' Block, 5th& 6th Floors, Ibrahimpatnam, Vijayawada-521 456 for information.
2. The Joint Chief Environmental Engineer, Task Force, UH-II, A.P. Pollution Control Board, Vijayawada for information.
3. The Assistant Director of Mines & Geology Department, Kadapa District, Government of Andhra Pradesh, with a request not to issue work permit to the above mine in view of closure order issued by the Board
4. The Environmental Engineer, Regional Office, Kadapa with a direction to serve the closure order in person and obtain acknowledgement. He is also directed to furnish the report of the compliance on the closure order.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL**

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone : 08518-236912

e-mail: jceezoknl@gmail.com

//BY REGD. POST//

Order No. CDP - 702/Mines/APPCB/ZO-KNL/2021- 168

Date 13.08.2021

Sub : PCB-ZO-KNL- M/s. Sri Pavan Micro Minerals, (2.22 Ha) Sy.No.187/P, 186/1A and 193, Vempalli (V), Vempalli (M), YSR District – Closure Order issued to the mining unit – Air (Prevention and Control of Pollution) Act, 1981- Communicated for implementation - Requested not to issue work permits to the mine in view of closure order issued by the Board – Directions – Issued – Reg.

Ref : Order No. CDP - 702/Mines/APPCB/ZO-KNL/2021- , Date 13.08.2021

This has reference to the directions of Hon'ble Supreme Court Judgment order dt: 02.08.2017 in WP (C) No. 114 of 2014, Hon'ble High Court order dt.11.12.2018 in W.P.No.354 of 2018 and instructions of Member Secretary, APPCB through circular dt. 04.05.2018, and Hon'ble National Green Tribunal order dt. 25.05.2021 in O.A. No.115 of 2021 the A.P. Pollution Control Board issued Closure Order to M/s. Sri Pavan Micro Minerals, (2.22 Ha) Sy.No.187/P, 186/1A and 193, Vempalli (V), Vempalli (M), YSR District for operating the mining unit without consents of the Board under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof. Copy of the order is enclosed.

In view of the above, the A.D. Mines and Geology, G.O. AP. Is requested not to issue work permit to M/s. Sri Pavan Micro Minerals, (2.22 Ha) Sy.No.187/P, 186/1A and 193, Vempalli (V), Vempalli (M), YSR District in view of closure order issued by the A.P. Pollution Control Board.

This Order comes into effect from today i.e., 13.08.2021.

Wao 13/8/21
**JOINT CHIEF ENVIRONMENTAL ENGINEER,
ZONAL OFFICE, KURNOOL**

**To
The Assistant Director of Mines & Geology Department,
Government of Andhra Pradesh
Kadapa District**

Copy to:

1. The Member Secretary, APPCB, Vijayawada for information.
2. The EE, Regional Office, Kadapa for information and with a direction to serve the orders and to ensure the implementation of the closure orders within 24 hours. He is also directed to submit the compliance report within 24 hours.



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone : 08518-236912

Order No. CDP -703/Mines/APPCB/ZO-KNL/2021- 175

Dt:13.08.2021

CLOSURE ORDER

- Sub:** APPCB – ZO- Kurnool – M/s. Rangaiah & Sons, (1.052 Ha) Sy.606/P & 571, Vemula (V) & (M), YSR District – Operating the mining unit without Consents of the Board – **Closure orders** - Issued – Reg.
- Ref:**
1. Hon'ble Supreme Court Judgment order dt: 02.08.2017 in WP (C) No. 114 of 2014.
 2. B.O.Memo No.APPCB/UH-II/TF/Review Meeting/2018-799, DT. 21.03.2018
 3. B.O. Lr.No. 6/APPCB/Mines/Env. Clearance/2018-188. Dt: 04.05.2018.
 4. RO, Kadapa Lr.No.CFE/CFO/PCB/RO-KDP/2021-40,dt. 10.05.2021
 5. RO, Kadapa submitted report to ZO, Kurnool, dt. 09.08.2021
 6. EAC Committee meeting held at ZO, Kurnool APPCB on 09.08.2021
- * * *

WHEREAS you are operating 1.052 Ha Mine in the name & style of M/s. Rangaiah & Sons, Sy.606/P & 571, Vemula (V) & (M), YSR District

WHEREAS, the Hon'ble Supreme Court of India, vide reference 1st cited, in its judgment order dt. 02.08.2017 in WP (C) No. 114 of 2014 directed to take appropriate action against illegal operation of mining activities carried out in violation of EP Act, Water Act and Air Act,

WHEREAS, the APPCB, Board Office, vide reference 2nd cited, all the ZOs & ROs are hereby instructed to issue closure orders to the industries operating without having valid CFO order of the Board.

WHEREAS, the APPCB, Board Office, vide reference 3rd cited, all the ZOs and ROs are hereby instructed that while monitoring the industries/ projects /mining projects, action may be initiated for violation cases which are operating without any clearances (EC, CFE, CFO) and the industries / mining projects producing in excess of the approved quantity mentioned in the Environmental clearance.

WHEREAS, you are operating the mining unit without obtaining consents of the Board as required under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981,

WHEREAS, vide reference 4th cited, the EE, RO, Kadapa, requested the Dy. Director of Mines & Geology Kadapa, on 10.05.2021, not to permit mines to operate without EC, CFE/CFO.

WHEREAS, vide reference 5th cited, the EE, RO, Kadapa submitted a report to ZO, Kurnool on 09.08.2021 to take suitable necessary action may be taken against the mine being operated without obtaining CFE/CFO of the Board under the provisions of Water (Prevention and control of Pollution) Act, 1974 & its amendments thereof and Air (Prevention and control of Pollution) Act, 1981 & its amendments thereof.

WHEREAS, the Board vide reference 6th cited, the issue was placed in the External Advisory Committee of A.P.Pollution Control Board in its meeting held on 09.08.2021 at A.P. Pollution Control Board, Zonal Office, Kurnool. The committee reviewed the case and noted that earlier the Board issued closure order to Smt. C. Kasturi Bai, Sy. No. 1 & 133 of Mamillapalli (V), Kalasapadu (M), YSR District, for operating the mining unit without Environmental Clearance (EC) and Consents of the Board.

Committee also perused the NGT directions in O.A.No.115 of 2021 and Hence Committee recommended to take action against the mining units on the similar lines of Smt. C. Kasturi Bai, Sy. No. 1 & 133 of Mamillapalli (V), Kalasapadu (M), YSR District, issuance of closure orders to the above mentioned mining units under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof for operating the unit without EC (Environmental Clearance) & CFE, CFO of the Board.

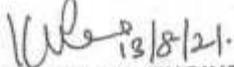
After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the mining unit without CFE/CFO of the Board as required under Section 21/22 of Air Act. Therefore, the Board under Sec.31 (A) of Air (Prevention and Control of Pollution), Amendment Act, 1987.

For the reasons stated above and under the Powers vested with the A.P. Pollution Control Board under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof the Board hereby issues **Closure Order** to your mining unit in the interest of protecting public health and environment.

You are further directed to take note that if you continue to operate your industry after receipt of this order, you will be liable for prosecution U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1987, the punishment under this section will be imprisonment for a term which shall not be less than one year six months but which may extend to six years and with fine.

You are also directed to take note that the Assistant Director, Mines and Geology Department, Gol, has been requested not to issue work permit to your mine in view of closure order issued by the Board and for those mines which are not having Environmental Clearance (EC). Should you resort to operate your mining unit by any means you will be attracting prosecution U/s. 37(1) of Air (Prevention & Control of Pollution) Amendment Act, 1987 and its amendments thereof.

The orders will take effect from today i.e., 13.08.2021.


13/8/21
JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
M/s. Rangaiah & Sons,
(Mine lease area - 1.052 Ha)
Sy.606/P & 571, Vemula (V) & (M),
YSR District

Copy to :

1. The Director of Mines, Dept of Mines & Geology, Government of Andhra Pradesh, Sri Anjaneya Towers, Door No. 7-104, 'B' Block, 5th & 6th Floors, Ibrahimpatnam, Vijayawada-521 456 for information.
2. The Joint Chief Environmental Engineer, Task Force, UH-II, A.P. Pollution Control Board, Vijayawada for information.
3. The Assistant Director of Mines & Geology Department, Kadapa District, Government of Andhra Pradesh, with a request not to issue work permit to the above mine in view of closure order issued by the Board
4. The Environmental Engineer, Regional Office, Kadapa with a direction to serve the closure order in person and obtain acknowledgement. He is also directed to furnish the report of the compliance on the closure order.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL**

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone : 08518-236912

e-mail: jceezoknl@gmail.com

//BY REGD. POST//

Order No. CDP - 703/Mines/APPCB/ZO-KNL/2021- 167

Date 13.08.2021

Sub : PCB-ZO-KNL- M/s. Rangaiah & Sons, (1.052 Ha) Sy.606/P & 571, Vemula (V) & (M), YSR District - Closure Order issued to the mining unit - Air (Prevention and Control of Pollution) Act, 1981- Communicated for implementation - Requested not to issue work permits to the mine in view of closure order issued by the Board - Directions - Issued - Reg.

Ref : Order No. CDP - 703/Mines/APPCB/ZO-KNL/2021- , Date 13.08.2021

This has reference to the directions of Hon'ble Supreme Court Judgment order dt: 02.08.2017 in WP (C) No. 114 of 2014, Hon'ble High Court order dt.11.12.2018 in W.P.No.354 of 2018 and instructions of Member Secretary, APPCB through circular dt. 04.05.2018, and Hon'ble National Green Tribunal order dt. 25.05.2021 in O.A. No.115 of 2021 the A.P. Pollution Control Board issued Closure Order to M/s. Rangaiah & Sons, (1.052 Ha) Sy.606/P & 571, Vemula (V) & (M), YSR District for operating the mining unit without consents of the Board under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof. Copy of the order is enclosed.

In view of the above, the A.D. Mines and Geology, G.O. AP. Is requested not to issue work permit to M/s. Rangaiah & Sons, (1.052 Ha) Sy.606/P & 571, Vemula (V) & (M), YSR District in view of closure order issued by the A.P. Pollution Control Board.

This Order comes into effect from today i.e., 13.08.2021.

W. Rao
13/8/21

**JOINT CHIEF ENVIRONMENTAL ENGINEER,
ZONAL OFFICE, KURNOOL**

To
The Assistant Director of Mines & Geology Department,
Government of Andhra Pradesh
Kadapa District

Copy to:

1. The Member Secretary, APPCB, Vijayawada for information.
2. The EE, Regional Office, Kadapa for information and with a direction to serve the orders and to ensure the implementation of the closure orders within 24 hours. He is also directed to submit the compliance report within 24 hours.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL**

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone : 08518-236912

e-mail: jceezoknl@gmail.com

//BY REGD. POST//

Order No. CDP - 704/Mines/APPCB/ZO-KNL/2021- 166

Date 13.08.2021

Sub : PCB-ZO-KNL- M/s. Rangaiah & Sons(V.V.Rangaiah Chetty), (0.915 Ha) Sy.No: 917/2, Vemula Village & Mandal, YSR District – Closure Order issued to the mining unit – Air (Prevention and Control of Pollution) Act, 1981- Communicated for implementation - Requested not to issue work permits to the mine in view of closure order issued by the Board – Directions – Issued – Reg.

Ref : Order No. CDP - 704/Mines/APPCB/ZO-KNL/2021- , Date 13.08.2021

This has reference to the directions of Hon'ble Supreme Court Judgment order dt: 02.08.2017 in WP (C) No. 114 of 2014, Hon'ble High Court order dt.11.12.2018 in W.P.No.354 of 2018 and instructions of Member Secretary, APPCB through circular dt. 04.05.2018, and Hon'ble National Green Tribunal order dt. 25.05.2021 in O.A. No.115 of 2021 the A.P. Pollution Control Board issued Closure Order to M M/s. Rangaiah & Sons(V.V.Rangaiah Chetty), (0.915 Ha) Sy.No: 917/2, Vemula Village & Mandal, YSR District for operating the mining unit without consents of the Board under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof. Copy of the order is enclosed.

In view of the above, the A.D. Mines and Geology, G.O. AP. Is requested not to issue work permit to M/s. Rangaiah & Sons(V.V.Rangaiah Chetty), (0.915 Ha) Sy.No: 917/2, Vemula Village & Mandal, YSR District in view of closure order issued by the A.P. Pollution Control Board.

This Order comes into effect from today i.e., 13.08.2021.

K. Rao
13/8/21

**JOINT CHIEF ENVIRONMENTAL ENGINEER,
ZONAL OFFICE, KURNOOL**

**To
The Assistant Director of Mines & Geology Department,
Government of Andhra Pradesh
Kadapa District**

Copy to:

1. The Member Secretary, APPCB, Vijayawada for information.
2. The EE, Regional Office, Kadapa for information and with a direction to serve the orders and to ensure the implementation of the closure orders within 24 hours. He is also directed to submit the compliance report within 24 hours.



ANDHRA PRADESH POLLUTION CONTROL BOARD

ZONAL OFFICE: KURNOOL

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone : 08518-236912

Order No. CDP -704/Mines/APPCB/ZO-KNL/2021- 174

Dt:13.08.2021

CLOSURE ORDER

- Sub:** APPCB – ZO- Kurnool – M/s. Rangaiah & Sons(V.V.Rangaiah Chetty), (0.915 Ha) Sy.No: 917/2, Vemula Village & Mandal, YSR District – Operating the mining unit without Consents of the Board – **Closure orders** - Issued – Reg.
- Ref:**
1. Hon'ble Supreme Court Judgment order dt: 02.08.2017 in WP (C) No. 114 of 2014.
 2. B.O.Memo No.APPCB/UH-II/TF/Review Meeting/2018-799, DT. 21.03.2018
 3. B.O. Lr.No. 6/APPCB/Mines/Env. Clearance/2018-188. Dt: 04.05.2018.
 4. RO, Kadapa Lr.No.CFE/CFO/PCB/RO-KDP/2021-40,dt. 10.05.2021
 5. RO, Kadapa submitted report to ZO, Kurnool, dt. 09.08.2021
 6. EAC Committee meeting held at ZO, Kurnool APPCB on 09.08.2021
- * * *

WHEREAS you are operating 0.915 Ha Mine in the name & style of M/s. Rangaiah & Sons(V.V.Rangaiah Chetty), Sy.No: 917/2, Vemula Village & Mandal, YSR District

WHEREAS, the Hon'ble Supreme Court of India, vide reference 1st cited, in its judgment order dt. 02.08.2017 in WP (C) No. 114 of 2014 directed to take appropriate action against illegal operation of mining activities carried out in violation of EP Act, Water Act and Air Act,

WHEREAS, the APPCB, Board Office, vide reference 2nd cited, all the ZOs & ROs are hereby instructed to issue closure orders to the industries operating without having valid CFO order of the Board.

WHEREAS, the APPCB, Board Office, vide reference 3rd cited, all the ZOs and ROs are hereby instructed that while monitoring the industries/ projects /mining projects, action may be initiated for violation cases which are operating without any clearances (EC, CFE, CFO) and the industries / mining projects producing in excess of the approved quantity mentioned in the Environmental clearance.

WHEREAS, you are operating the mining unit without obtaining consents of the Board as required under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981,

WHEREAS, vide reference 4th cited, the EE, RO, Kadapa, requested the Dy. Director of Mines & Geology Kadapa, on 10.05.2021, not to permit mines to operate without EC, CFE/CFO.

WHEREAS, vide reference 5th cited, the EE, RO, Kadapa submitted a report to ZO, Kurnool on 09.08.2021 to take suitable necessary action may be taken against the mine being operated without obtaining CFE/CFO of the Board under the provisions of Water (Prevention and control of Pollution) Act, 1974 & its amendments thereof and Air (Prevention and control of Pollution) Act, 1981 & its amendments thereof.

WHEREAS, the Board vide reference 6th cited, the issue was placed in the External Advisory Committee of A.P.Pollution Control Board in its meeting held on 09.08.2021 at A.P. Pollution Control Board, Zonal Office, Kurnool. The committee reviewed the case and noted that earlier the Board issued closure order to Smt. C. Kasturi Bai, Sy. No. 1 & 133 of Mamillapalli (V), Kalasapadu (M), YSR District, for operating the mining unit without Environmental Clearance (EC) and Consents of the Board.

Committee also perused the NGT directions in O.A.No.115 of 2021 and Hence Committee recommended to take action against the mining units on the similar lines of Smt. C. Kasturi Bai, Sy. No. 1 & 133 of Mamillapalli (V), Kalasapadu (M), YSR District, issuance of closure orders to the above mentioned mining units under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof for operating the unit without EC (Environmental Clearance) & CFE, CFO of the Board.

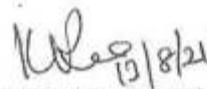
After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the mining unit without CFE/CFO of the Board as required under Section 21/22 of Air Act. Therefore, the Board under Sec.31 (A) of Air (Prevention and Control of Pollution), Amendment Act, 1987.

For the reasons stated above and under the Powers vested with the A.P. Pollution Control Board under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof the Board hereby issues **Closure Order** to your mining unit in the interest of protecting public health and environment.

You are further directed to take note that if you continue to operate your industry after receipt of this order, you will be liable for prosecution U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1987, the punishment under this section will be imprisonment for a term which shall not be less than one year six months but which may extend to six years and with fine.

You are also directed to take note that the Assistant Director, Mines and Geology Department, Gol, has been requested not to issue work permit to your mine in view of closure order issued by the Board and for those mines which are not having Environmental Clearance (EC). Should you resort to operate your mining unit by any means you will be attracting prosecution U/s. 37(1) of Air (Prevention & Control of Pollution) Amendment Act, 1987 and its amendments thereof.

The orders will take effect from today i.e., 13.08.2021.


JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
M/s. Rangaiah & Sons
(V.V.Rangaiah Chetty),
(Mine lease area - 0.915 Ha)
Sy.No: 917/2, Vemula Village & Mandal,
YSR District

Copy to :

1. The Director of Mines, Dept of Mines & Geology, Government of Andhra Pradesh, Sri Anjaneya Towers, Door No. 7-104, 'B' Block, 5th & 6th Floors, Ibrahimpatnam, Vijayawada-521 456 for information.
2. The Joint Chief Environmental Engineer, Task Force, UH-II, A.P. Pollution Control Board, Vijayawada for information.
3. The Assistant Director of Mines & Geology Department, Kadapa District, Government of Andhra Pradesh, with a request not to issue work permit to the above mine in view of closure order issued by the Board
4. The Environmental Engineer, Regional Office, Kadapa with a direction to serve the closure order in person and obtain acknowledgement. He is also directed to furnish the report of the compliance on the closure order.



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone : 08518-236912

Order No. CDP -705/Mines/APPCB/ZO-KNL/2021- 173

Dt: 13.08.2021

CLOSURE ORDER

- Sub:** APPCB – ZO- Kurnool – S. Gangi Reddy, (77.416 Ha), Sy.No.290 & 299/1, , K.V. Palli (V), Pulivendula (M), YSR Dist.– Operating the mining unit without Environmental Clearance of SEIAA and Consents of the Board – **Closure orders** - Issued – Reg.
- Ref:**
1. Environment Impact Assessment Notification No. S.O. 1533 (E), Dt: 14.09.2006.
 2. Hon'ble Supreme Court Judgment order dt: 02.08.2017 in WP (C) No. 114 of 2014.
 3. MoEF&CC, Gol, New Delhi Notification No. S.O. 1030 (E) Dt: 08.03.2018.
 4. B.O.Memo No.APPCB/UH-II/TF/Review Meeting/2018-799, DT. 21.03.2018
 5. B.O. Lr.No. 6/APPCB/Mines/Env. Clearance/2018-188. Dt: 04.05.2018.
 6. MoEF&CC, Gol, New Delhi Memorandum Dt: 15.03.2018 & 16.03.2018.
 7. RO, Kadapa Lr.No.CFE/CFO/PCB/RO-KDP/2021-40,dt. 10.05.2021
 8. Hon'ble NGT order dt. 25.05.2021 in O.A.No.115 of 2021
 9. RO, Kadapa submitted report to ZO, Kurnool, dt. 09.08.2021
 10. EAC Committee meeting held at ZO, Kurnool APPCB on 09.08.2021
- * * *

WHEREAS you are operating 77.416 Ha Barytes Mine in the name & style of S. Gangi Reddy, (77.416 Ha), Sy.No.290 & 299/1, , K.V. Palli (V), Pulivendula (M), YSR District,

WHEREAS, as per the Ministry of Environment, Forest and Climate Change notification reference 1st cited, construction of new projects or activities or the expansion or modernization of existing projects or activities listed under notification shall obtain prior Environmental Clearance (EC) from the Central Government or the State Level Environment Impact Assessment Authority constituted by the Central Government, in accordance with the procedure specified in the notification,

WHEREAS, the Hon'ble Supreme Court of India, vide reference 2nd cited, in its judgment order dt. 02.08.2017 in WP (C) No. 114 of 2014 directed to take appropriate action against illegal operation of mining activities carried out in violation of EP Act, Water Act and Air Act,

WHEREAS, the APPCB, Board Office, vide reference 4th cited, all the ZOs & ROs are hereby instructed to issue closure orders to the industries operating without having valid CFO order of the Board.

WHEREAS, the APPCB, Board Office, vide reference 5th cited, all the ZOs and ROs are hereby instructed that while monitoring the industries/ projects /mining projects, action may be initiated for violation cases which are operating without any clearances (EC, CFE, CFO) and the industries / mining projects producing in excess of the approved quantity mentioned in the Environmental clearance.

WHEREAS, you are operating the mining unit without obtaining Environmental Clearance (EC) as required vide notification number S.O. 1533(E) Dt: 14.09.2006 of Ministry of Environment & Forests, Government of India and amendments /Office memo issued thereof, vide reference 3rd & 4th cited,

WHEREAS, you are operating the mining unit without obtaining consents of the Board as required under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981,

WHEREAS, vide reference 7th cited, the EE, RO, Kadapa, requested the Dy. Director of Mines & Geology Kadapa, on 10.05.2021, not to permit mines to operate without EC, CFE/CFO.

WHEREAS, vide reference 8th cited the Hon'ble National Green Tribunal, Southern Zone, Chennai, has passed an order in Original Application No. 115/2021, on 09th July, 2021, to submit the Joint Committee report on the explosion accident took place near Barytes mine of Smt. C. Kasturi Bai, at Sy. No. 1 & 133 of Mamillapalle (V), Kalasapadu (M), YSR District on 08.05.2021, causing death of 10 workers, and further directed to report as to whether any violations are committed by the other quarries in that district.

WHEREAS, vide reference 9th cited, the EE, RO, Kadapa submitted a report to ZO, Kurnool on 09.08.2021 to take suitable necessary action may be taken against the mine being operated without obtaining Environmental Clearance, CFE/CFO of the Board under the provisions of Water (Prevention and control of Pollution) Act, 1974 & its amendments thereof and Air (Prevention and control of Pollution) Act, 1981 & its amendments thereof.

WHEREAS, the Board vide reference 10th cited, the issue was placed in the External Advisory Committee of A.P. Pollution Control Board in its meeting held on 09.08.2021 at A.P. Pollution Control Board, Zonal Office, Kurnool. The committee reviewed the case and noted that earlier the Board issued closure order to Smt. C. Kasturi Bai, Sy. No. 1 & 133 of Mamillapalli (V), Kalasapadu (M), YSR District, for operating the mining unit without Environmental Clearance (EC) and Consents of the Board.

Committee also perused the NGT directions in O.A.No.115 of 2021 and Hence Committee recommended to take action against the mining unit on the similar lines of Smt. C. Kasturi Bai, Sy. No. 1 & 133 of Mamillapalli (V), Kalasapadu (M), YSR District, issuance of closure orders to the above mentioned mining units under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof for operating the unit without EC (Environmental Clearance) & CFE, CFO of the Board.

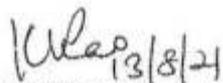
After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the mining unit without Environmental Clearance as required under Environment (Protection) Act 1986 and CFE/CFO of the Board as required under Section 21/22 of Air Act. Therefore, the Board under Sec.31 (A) of Air (Prevention and Control of Pollution), Amendment Act, 1987.

For the reasons stated above and under the Powers vested with the A.P. Pollution Control Board under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof the Board hereby issues **Closure Order** to your mining unit in the interest of protecting public health and environment.

You are further directed to take note that if you continue to operate your industry after receipt of this order, you will be liable for prosecution U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1987, the punishment under this section will be imprisonment for a term which shall not be less than one year six months but which may extend to six years and with fine.

You are also directed to take note that **the Assistant Director, Mines and Geology Department, GoI, has been requested not to issue work permit to your mine in view of closure order issued by the Board and for those mines which are not having Environmental Clearance (EC). Should you resort to operate your mining unit by any means you will be attracting prosecution U/s. 37(1) of Air (Prevention & Control of Pollution) Amendment Act, 1987 and its amendments thereof.**

The orders will take effect from today i.e., 13.08.2021.


JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
S. Gangi Reddy,
(Mine lease area - 77.416 Ha),
Sy.No.290 & 299/1, , K.V. Palli (V),
Pulivendula (M), YSR District

Copy to :

1. The Director of Mines, Dept of Mines & Geology, Government of Andhra Pradesh, Sri Anjaneya Towers, Door No. 7-104, 'B' Block, 5th & 6th Floors, Ibrahimpatnam, Vijayawada-521 456 for information.
2. The Joint Chief Environmental Engineer, Task Force, UH-II, A.P. Pollution Control Board, Vijayawada for information.
3. The Assistant Director of Mines & Geology Department, Kadapa District, Government of Andhra Pradesh, with a request not to issue work permit to the above mine in view of closure order issued by the Board
4. The Environmental Engineer, Regional Office, Kadapa with a direction to serve the closure order in person and obtain acknowledgement. He is also directed to furnish the report of the compliance on the closure order.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL**

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone : 08518-236912

e-mail: jceezoknl@gmail.com

//BY REGD. POST//

Order No. CDP - 705/Mines/APPCB/ZO-KNL/2021- 165

Date 13.08.2021

Sub : PCB-ZO-KNL- S. Gangi Reddy, (77.416 Ha), Sy.No.290 & 299/1, , K.V. Palli (V), Pulivendula (M), YSR District - Closure Order issued to the mining unit - Air (Prevention and Control of Pollution) Act, 1981- Communicated for implementation - Requested not to issue work permits to the mine in view of closure order issued by the Board - Directions - Issued - Reg.

Ref : Order No. CDP - 705/Mines/APPCB/ZO-KNL/2021- , Date 13.08.2021

This has reference to the directions of Hon'ble Supreme Court Judgment order dt: 02.08.2017 in WP (C) No. 114 of 2014, Hon'ble High Court order dt.11.12.2018 in W.P.No.354 of 2018 and instructions of Member Secretary, APPCB through circular dt. 04.05.2018, and Hon'ble National Green Tribunal order dt. 25.05.2021 in O.A. No.115 of 2021 the A.P. Pollution Control Board issued Closure Order to S. Gangi Reddy, (77.416 Ha), Sy.No.290 & 299/1, , K.V. Palli (V), Pulivendula (M), YSR District, for operating the mining unit without Environmental Clearance and consents of the Board under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof. Copy of the order is enclosed.

In view of the above, the A.D. Mines and Geology, G.O. AP. is requested not to issue work permit to S. Gangi Reddy, (77.416 Ha), Sy.No.290 & 299/1, , K.V. Palli (V), Pulivendula (M), YSR District in view of closure order issued by the A.P. Pollution Control Board.

This Order comes into effect from today i.e., 13.08.2021.

KRaj3/8/21
**JOINT CHIEF ENVIRONMENTAL ENGINEER,
ZONAL OFFICE, KURNOOL**

**To
The Assistant Director of Mines & Geology Department,
Government of Andhra Pradesh
Kadapa District**

Copy to:

1. The Member Secretary, APPCB, Vijayawada for information.
2. The EE, Regional Office, Kadapa for information and with a direction to serve the orders and to ensure the implementation of the closure orders within 24 hours. He is also directed to submit the compliance report within 24 hours.

STATEMENT SHOWING THE EXISTING WORKING QUARRY LEASES IN THE OFFICE OF THE ASST. DIRECTOR OF MINES & GEOLOGY, KADAPA

Sl.	Name of the Lessee Location	Mineral	Location			Extent	Lease period		Statutory Permission			CFO Valid upto	Status	Remarks
			Sy.	Village	Mandal		From	To	EC	CFE/ CDP	CFO			
1	P. Balakrishnan	Black & Colour Granite	558/P	YERRAMANENI PALEM,	T. Sundupalli	3.52	3/5/2013	3/5/2038	DEIAA/AP/KDP /2017-44, Dt:15-11- 2017	CDP- 517/PCB/ZO K/CFE/2017, Dt:20-12- 2017	CDP- 517/APPCB/ZO- KNL/CFO/2018, Dt: 17-07-2018	31/05/2023	Working	
2	M/s Swarna Enterprises	Black Granite	124/P	Begampalli	T. Sundupalli	4.900	6/26/2008	6/27/2028	DEIAA/AP/KDP /2017-20, Dt:17-04-2017	CDP- 487/PCB/ZO- KNL/CFE/201 7-227, dt:27- 05-2017	CDP- 487/APPCB/ZO- KNL/CFO/2017 dt. 01.01.2018	30/11/2022	Working	
3	M/s Royal Granites Mg. Part. Syed Alisher	Black Granite	846,	MATLI	Veeraballe	1.000	8/8/2017	8/7/2037	SEIAA/AP/YSR KDP-61/2014- 1023, Dt: 08- 01-2015	-	CDP- 314/APPCB/ZO- KNL/CFO & WHM/2015-104, Dt: 15-04-2015	31/03/2021	Working	
4	M/s Siva Sai Minerals, Prop: Sri G. Hari Krishna	Clay	939/P (Old Sy. No. 681/P)	Velagcherla	Penagaluru	4.870	2/7/2012	1/7/2032	SEIAA/AP/KDP, MIN/10/2019/13 18-28, dt. 11.06.2020	CDP- 661/PCB/ZO- KNL/CFE/2020, dt. 21.07.2020	CDP - 661/APPCB/ZO- KNL/CFO/2020, dt. 09.02.2021	31/12/2025	Working	
5	M/s Dharenithara Mines and Micro Minerals, Mg. Ptr. Sri C. Subba Reddy	Clay	Sy. No. 1275/2P (1.688) & Sy. No. 1277 (3.312)	Tallapaka,	Rajampala	5.000	11.01.2021	10.01.2021	SEIAA/AP/KDP /MIN/11/2019/ 1425/248, dt. 11.02.2020	649/PCB/ZO- KNL/CFE/2019, dt. 27.03.2020	649/APPCB/ZO- KNL/CFO/2020, dt. 04.01.2021	31/12/2025	Working	
6	M/s Sri Sowmyanatha Swamy Mines, Prop: Gsuresh	Clay	627/P	Adapur	Nandalur	3.690	02.12.2020	01.12.2040	DEIAA/AP/KDP /2017-18 (51), Dt:30-04-2018	CDP- 533/PCB/ZO- KNL/CFE/201 8, dt:19-05- 2018	CDP - 536/ APPCB/ZO-KNL /CFO &HW M/2018, Dt: 17- 07-2018	31/07/2023	Working	
7	M/s K.T. Mines	Clay (Others)	1171/P,	Madanagopala puraam	Rajampet,	20.242	11/17/63	1/3/2021	SEIAA/AP/KDP /MIN/VID/9/20 17/433-57, Dt.11.06.2020	CDP- 666/PCB/ZO- KNL/CFE/202 0, dt:29-06- 2020	CDP- 666/PCB/ZO- KNL/CFO/2020, dt:10-07-2020	31.07.2025	Working	

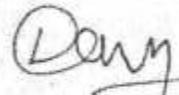
8	R.Chanadra Obula Reddy	Colour Granite	773/1	Nerusupalli	Chakrayapeta	2.000	5/1/2016	4/1/2036	DEIAA/AP/KDP/2017-18(58), DT:30-04-2018	CDP-536/PCB/ZO-KNL/CFE/2018, DT:30-05-2018	CDP-536/APPCCB/ZO-KNL-CFO&HWM/2018, DT: 17-07-2018	30/06/2023	Working	
9	M/s C.T.P. Granites & Exports	Colour Granite	738/P,	VANDADI,	Chinnamandem,	4.615	6/30/2018	6/29/2038	SEIAR/AP/KDP-96/2015, DT:15-10-2015	CDP-388/PCB/ZO-KNL/CFE/2015-1657, DT:19-12-2015	CDP-388/APPCCB/ZO-KNL-CFE/2018, DT: 28-09-2018	31/08/2023	Working	
10	M/s C.T.P. Granites & Exports	Colour Granite	738/P,,,	VANDADI,,,	Chinnamandem,,,	7.152	10/6/2016	9/6/2036	SEIAA/AP/KDP-97/2015, DT:15-10-2015	CDP-387/PCB/ZOK/CFE/2015-1658, Dt:19.12.2015	CDP-387/APPCCB/ZO-KNL/ CFO/ 2018, DT:27-09-2018	31/08/2023	Working	
11	M/s Simha Granites	Colour Granite	738/P	Vadadi	Chinnamandem,,	10.000	8/19/2016	8/18/2036	SEIAA/AP/KDP/MIN/01/2017/17, DT:15-07-2017	CDP-497/PCB/ZOK/CFE/2017, DT: 05-09-2017	CDP-497/APPCCB/ZO-KNL/CFO/2017, DT:09-03-2018	31/01/2021	Working	
12	M/s Sree Siddhinayaka Minerals	Colour Granite	684 & 685,	Rowthukunta,	Sambepalle,	5.000	12/30/2017	12/29/2037	SEIAA/AP/KDP-107/2015, DT:08-02-2016	CDP-441/PCB/ZO-KNL/CFE/2016-98, DT:23-04-2016	CDP-441/APPCCB/ZO-KNL/CFO/2016-784, DT:19-10-2016	30/09/2021	working	Lessee ID blocked in OMEPS. Notice issued on dt.09-08-2021 to stop the quarrying operations. Requested the Tahsildar and Station House Officers to conduct vigil/regular monitoring not to allow the lease holders to conduct quarrying operations and transportation of the mineral.
13	M/s SN Granites	Colour Granite	558/P	YERRAMANENI PALEM,	T.Sundupalli	2.827	7/2/2018	7/1/2038	DEIAA/AP/KDP/2017-18 (65), DT: 30-04-2018	CDP-535/PCB/ZO-KNL/CFE/2018, DT: 15-05-2018	CDP-535/APPCCB/ZO-KNL/CFO/2018, DT: 17-07-2018	30/06/2023	Working	
14	M/s Star Granites	Colour Granite	685/1	Rowthukunta	Sambepalli	3.505	9/28/2018	9/27/2038	DEIAA/AP/KDP/2017-18(60), DT: 30-04-2018	CDP/537/PCB/ZO/KNL/CFE/2018, DT:30-05-2018	CDP-537/APPCCB/ZO-KNL/CFO&HWM/2018, DT: 27-10-2018	30/09/2023	Working	

15	M/s DAP Granites, Nelore	Colour Granite	6737P	VERA MANANI PALEM,	T. Sundupalli	3.983	31.10.2020	30.10.2040	DEIA/AR/KDP/2017-18 (58), DT: 30-04-2018	591/PCB/ZO-KNL/CF/2018, dt. 18.02.2019	CDP-591/AR/PCB/ZO-KNL/CF/2020, dt. 09.12.2020	31/10/2025	Working
16	M/s APMDC Ltd.,	Grey Barytes	225.014	Dubvanpalli Mangampeta,	Dubvanpalli	225.014	2/9/2018	1/9/2038	11015/582/20-07-1A II(M), DT: 30-12-2008	111/PCB/CRE-TPT/HO/2008-RO-258/HO/CF/6H/WA/2015-463, DT: 21-04-2015	APPB/KNL/TPT/2015-463, DT: 21-04-2015	31/12/2017	Working
17	M/s Rajeswari Minerals, M. Dt Sri Sand Mines and	M Sand	1/P	K. Rajupalli Chakrapeta	Chakrapeta	2.500	02.02.2021	02.02.2036	55AA/AR/KDP/2019/11 MIN/06/2019/11 DT: 01-01-2020	634/PCB/ZO-KNL/CF/2019, dt. 02/01/2020	CDP-634/AR/PCB/ZO-KNL/CF/2019, dt. 02/01/2020	30/11/2024	Working
18	M/s Midwest Granites Pvt. Ltd.,	Marble	57/P,	GUNDLAHOOL A	Sidhouth	6.000	7/5/2009	6/5/2029	55AA/AR/KDP/2018/06/2018/639-757, DT: 14.08.2018	550/AR/PCB/ZO-KNL/CF/2018, dt. 29.10.2018	CDP-CTR/AR/PCB/ZO-KNL/CF/08-HW/2018, dt. 29.10.2018	30/09/2023	Working
19	M/s B.R. Mines & Minerals	Marble	445(P)	BONHAVARA M	Dubvanpalli	4.772	13.11.2020	12.11.2040	55AA/AR/KDP/2019/13 MIN/10/2019/13 dt. 25/02/2020	642/PCB/ZO-KNL/CF/2019, dt. 21/10/2020	CDP-642/AR/PCB/ZO-KNL/CF/2020, dt. 21/10/2020	30/09/2025	Working
20	M/s Gowthami Mines and Minerals	Pyrophyllite	566	Dappapalli Lakshreddipalli	le,	4.664	29/08/2002	28/08/2022	No.		CDP-593/AR/PCB/ZO-KNL/CF/2019-191, DT: 11.07.2019	27/02/2020	Working
21	M/s Saritha Mines & Minerals,	Quartz	1697/P	Malemouram Chivva	Chivva	2.428	8/4/2018	8/3/2038	DEIA/AR/KDP/2017-18 (58), DT: 30-04-2018	534/PCB/ZO-KNL/CF/2018, DT: 19-05-2018	CDP-532/AR/PCB/ZO-KNL/CF/2018, DT: 04-07-2018	31/05/2023	Working

22	G.Chinnrapulla Reddy	Quartz	01/P	Thumukunta,	Galliveedu	2.933	03/04/2019	02/04/2039	DEIAA/AP/KDP /2018-19/B2, dt:18-11-2018	CDP-566/PCB/ZO-KNL/CFE/2018, DT:31-12-2018	CDP-566/APPCB/ZO-KNL/CFO/2018, DT:31-12-2018	30/12/2025	working	
23	M/s G.P.R.Mines & Minerals	Quartz	1974/P	B.Yerragudi	L.R.Palli	2.000	03/04/2019	02/04/2039	DEIAA/AP/KDP /2018-19/B3, dt:18-11-2018	CDP-567/PCB/ZO-KNL/CFE/2018, DT:31-12-2018	CDP-567/APPCB/ZO-KNL/CFO/2018, DT:31-12-2018	30/11/2023	working	
24	M/s S.R. Minerals	Quartz	534/2P	Kongalaveedu	Badvel	4.788	4/9/2020	3/9/2040	SEIAA/AP/KDP/ MIN/12/2019/15 46-67, dt. 11.06.2020	CDP-654/PCB/ZO-KNL/CFE/2020, dt. 29.06.2020	CDP-654/APPCB/ZO-KNL/CFO/2020, dt. 18.09.2020	30/09/2025	Working	
25	M/s S.R. Minerals	Quartz	1857/P	Munnelli & B. Koduru Villages,	B.Koduru	4.668	4/9/2020	3/9/2040	SEIAA/AP/KDP/ MIN/12/2019/13 45-68, dt. 11.06.2020	CDP-653/PCB/ZO-KNL/CFE/2020, dt. 29.06.2020	CDP-654/APPCB/ZO-KNL/CFO/2020, dt. 18.09.2020	30/09/2025	Working	
26	M.Subbi Reddy	Quartz	1974,,	BRAHMANAYE RRAGUDI,,	Lakkireddipal le,,	48.474	3/13/2018	3/12/2023	SEIAA/AP/KDP- 23/2011, DT:14-03-2012	CDP- 211/PCB/ZO K/CFE/2012- 288, DT: 06-06-2012	CDP- 211/APPCB/ZO-KNL/CFO/2019, DT. 20.12.2018	30/10/2023	Working	
27	M/s Gowthamy Yuvathi Mandali (ST Women org.), President:Smt.K.Venkata Lakshmi	Gravel	1147 (Old Sy.No.919/P	Chinnachowk	Kadapa	1.214	10/6/2020	9/6/2025	DEIAA/PIKDP/ 2017-49 Dt:15-11-17	CDP- 516/PCB/ZO-KNUCFE/2017, DT:21-12-2017	CDP - 516/APPCB/ZO-KNUCFO/2018-, DT:09-04-2018	12/3/2023	Working	
28	Sri G. Chenna Reddy	Gravel	919/1P	Chinnachowk	Kadapa	1.762	11/16/2017	11/15/2027	SEIAA/AP/KDP /MIN/07/2019/ 1150-182 dt. 11.06.2020	CDP- 643/PCB/ZO-KNL/CFE/2019 dt. 09.03.2020	CDP- 643/APPCB/ZO-KNL/CFO/2020, dt. 18/09/2020	31/08/2025	Working	
29	M/s Dwaraka Constructions	RM&BS	2040 (old Sy.No.1624/P	Gopavaram	Gopavaram	9.5	4/12/2018	4/11/2028	SEIAA/AP/KDP /MIN/07/2017/ 356, DT:01-09-2017	CDP - 506/PCB/ZO K/CFE/2017 - , DT:10-10-2017	CDP - 506/APPCB/ZO-KNUCFO /2017, DT:22-12-2017	30/11/2022	Working	
30	G.Sudeep Kumar Reddy	RM&BS	138/6P	Kalpenayanich eruvu	Ramapuram	2	09/01/2019	08/01/2029	DEIAA/AP/KDP /2017-46, DT:15-11-2017	CDP- 514/PCB/ZO-KNL/CFE/2017, DT: 21-12-2017	CDP- 514/APPCB/ZO-KNL/CFO/2018, DT: 20-08-2018	31/07/2023	Working	Grant proposal submitted to the DDM&G, Kadapa for 1st renewal of quarry lease
31	K.Chandrasekar Reddy	RM&BS	333/2 (Old Sy.No.47/2)	KP Cheruvu	Ramapuram	3.374	09/01/2019	08/01/2029	DEIAA/AP/KDP /2018-19/90, Dt:18-11-2018	CDP- 561/PCB/ZO-KNL/CFE/2018, Dt:20-12-2018	CDP- 561/APPCB/ZO-KNL/CFO/2018, Dt:28-01-2019	30/11/2023	Working	
32	K.Rajasekhar Reddy	RM&BS	334/2 (Old Sy.No.47/2)	KP Cheruvu	Ramapuram	4.800	04/04/2019	03/04/2029	DEIAA/AP/KDP /2018-19/84, Dt:18-11-2018	CDP- 560/PCB/ZO-KNL/CFE/2018, Dt:20-12-2018	CDP- 560/APPCB/ZO-KNL/CFO/2018, Dt:28-01-2019	30/11/2023	Working	

33	N.Siva Reddy	RM&BS	2164(Old Sy.No.546)	B.Yerragudi	L.R.Palli	2.770	04/04/2019	03/04/2029	DEIAA/AP/KDP/2018-19/88, KNL/CFE/2018	8, DT: 20-12-2018	01:09-04-2020	Working	30/06/2024
34	M.Muralidhar Reddy	RM&BS	939 (Old Sy.No.794)	Chakrayapeta	Chakrayapeta	4.000	22/01/2020	21/01/2035	DEIAA/AP/KDP/2018-19/88, KNL/CFE/2018	8, DT: 25-12-2018	01:09-04-2020	Working	30/06/2024
35	Ms. Siva Sai Stone Crushers	RM&BS	333/1	Brahmanayert	Lakkireddipalle	2.636	24/01/2020	23/01/2030	SEIAA/AP/KDP/2018-19/88, KNL/CFE/2018	9, DT: 01-01-2020	15:07.2017	Working	31/12/2027
36	Choppa Venkata Reddy	RM&BS	1862/P	Mannuru	Rajampeta	3.497	7/7/2020	6/7/2030	SEIAA/AP/KDP/2018-19/88, KNL/CFE/2018	9, DT: 03-02-2020	03:02.2020	Working	30/11/2024
37	Sri P. Sudhakar	RM&BS	269/1	T.Sundupalli	T.Sundupalli	2.68	7/5/2020	6/5/2030	SEIAA/AP/KDP/2018-19/88, KNL/CFE/2018	9, DT: 18.12.2019	03:02.2020	Working	31/01/2025
38	M/s Kallaganamathala Stone Crushers	RM&BS	1	Devapeta	Sambapalli	4.000	04/09/2020	03/09/2030	SEIAA/AP/KDP/2018-19/88, KNL/CFE/2018	9, DT: 25.11.2019	20:01.2020	Working	31/05/2025
39	Sri L. Rajagopal Reddy	RM&BS	182/18	Rayachoty	Cherlapati	1.140	03/08/2021	02/08/2031	SEIAA/AP/KDP/2018-19/88, KNL/CFE/2018	9, DT: 25.11.2019	01:09/09/2020	working	31/01/2026
40	G. Venu Shiva Granites	RM&BS and Gravel	SY.No. 899/P & 909/P (old) and SY.No. 899/P (old) SY.No. 166/P (old) SY.No. 942 (old)	Chakrayapeta and Kuppem	Chakrayapeta	4.388	5/3/2020	4/3/2030	SEIAA/AP/KDP/2018-19/88, KNL/CFE/2018	9, DT: 26.11.2020	09/02/2021	Working	28/02/2022
41	Smt. S. Radhika	RM&BS and Gravel	919/1	Chinnachowk	Kadapa	4.864	2/5/2020	1/5/2030	SEIAA/AP/KDP/2018-19/88, KNL/CFE/2018	9, DT: 18.12.2019	20:01.2020	working	31/01/2026
42	V.Siva Kumar Reddy	RM&BS and Gravel	1366/P & 1367/P	Rampuram	Gopagudipati	4.939	14/08/2020	13/08/2030	SEIAA/AP/KDP/2018-19/88, KNL/CFE/2018	9, DT: 07.01.2020	03:02.2020	working	30/11/2024
43	O. Balu Kondalish Building Stone	Building Stone & Dimensional Stone	919/P	Chinnachowk	Kadapa	3.998	10/15/2018	10/14/2038	SEIAA/AP/KDP/2018-19/88, KNL/CFE/2018	9, DT: 11.06.2020	03:02.2020	Working	31/07/2025
44	M/s Sri Lakshmi Stone Cutters	Road Metal, Building Stone, LCCS,	869 (Old Sy.No.756)	Kummarapalli	C.K.Dinne	0.404	9/29/2012	9/28/2022	DEIAA/AP/KDP/2017-18 (54), KNL/CFE/2018	8, DT: 12-07-2018	01:27-11-2018	Working	30/09/2020

45	G.Sandeep Reddy	Road Metal, Building Stone	33,	KURNOOTHAL A,	Lakkireddipalle,	2.000	2/16/2009	2/15/2019	No	No	No	Working	Lessee ID blocked in OMEPS. Notice issued on dt.09-08-2021 to stop the quarrying operations. Requested the Tahsildar and Station House Officers to conduct vigil/ regular monitoring not to allow the lease holders to conduct quarrying operations and transportation of the mineral.	
46	K.Venu Rami Reddy	Road Metal, Building Stone	1453/P,	SETTIVARIPALLE,	Mydukur,	1.384	7/22/2011	7/21/2021	No	No	No	Working	Lessee ID blocked in OMEPS. Notice issued on dt.09-08-2021 to stop the quarrying operations. Requested the Tahsildar and Station House Officers to conduct vigil/ regular monitoring not to allow the lease holders to conduct quarrying operations and transportation of the mineral.	
47	R. Ramesh Kumar Reddy	Road Metal, Building Stone	1400/P	Bandapalli	Rampuram	4.760	9/25/2017	9/24/2027	DEJAA/AP/KDP /2017-18, DT:17-04-2017	CDP - 490/PCB/ZO K/CFE/2017-226, Dt:27-05-2017	CDP- 522/APPCB/ZO-KNL/CFQ/2017, dt:24-01-2018	31/12/2022	Working	
48	B.Venkata Subba Reddy	White Shale ,Ocher ,Select	459,,	Devamachupalli,,	Chitvel,,	4.452	10/28/2009	10/27/2029	No	No	No	Working	Lessee ID blocked in OMEPS. Notice issued on dt.09-08-2021 to stop the quarrying operations. Requested the Tahsildar and Station House Officers to conduct vigil/ regular monitoring not to allow the lease holders to conduct quarrying operations and transportation of the mineral.	


 Ast. Director of Mines and Geology,
 Kadapa

STATEMENT SHOWING THE EXISTING WORKING MINING LEASES IN THE OFFICE OF THE ASST. DIRECTOR OF MINES & GEOLOGY, KADAPA

Sl. No.	Name of the Lessee	Mineral	Location			Lease period		Statutory Permission			Status	Remarks	
			Sy.	Village	Mandal	Extent	From	To	RC	CFE/			CFO
1	M/s Pacific Mining Products Ltd.,	Iron Ore	874/P,	TUMHALUR,	Pendimarr,	148.800	12/14/2007	12/13/2027	11015/768/20 dt. 07-1A.11(M), 08.11.2007 upto valid till 01.01.2021	No	CDP- 84/APCB/ZO-KNL/CFO/2019 dt. 01.01.2019	Working	
2	M/s IBC Limited	Iron Ore	1461,	GANGANAPAL LE,	Pendimarr,	18.623	12/20/2001	12/19/2021	SEI/MAP/KDP- 26-2012-4740, dt. 09-01-2013 upto 17.08.2026	CDP- 608/P/CB/ZO-KNL/CFE/2019 dt. 13.06.2019 upto 30.11.2024	Working		
3	K. Rajamohan Reddy	Iron Ore	320,,,	CHABALL,,,	Pendimarr,,,	88.395	7/12/2001	6/12/2051	NO-J- 11015/164/20 11-1A.11 (M), dt. 12/05/2015 to 12/06/2021	224/APCB/C-APPCB/KNL/TR/TF/HO/2015 5, dt. 02.09.2015 upto 28.09.2015 date; 30.09.2016	Working		
4	M/s Benita Industries Limited	Iron Ore , Latente , Dolomite , Shale,	320,,,,,	CHABALL,,,,,	Pendimarr,,,	163.482	10/11/2004	9/11/2024	11015/44(201 J- 1A.11(M), dt. 1-7-02-2014	CDP- 225/APCB/ZO-KNL/CFE/2018, dt. 01/10/2016 to 30/09/2021	Working		

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STATEMENT SHOWING THE EXISTING WORKING QUARRY LEASES IN THE OFFICE OF THE ASST. DIRECTOR OF MINES & GEOLOGY, YERRAGUNTLA													
Sl. No.	Name of the Lessee & Address	Mineral	Location of the area			Extent (in Hects)	Lease Period		EC	CFO	Valid Upto	Status	Remarks
			Sy.No.	Village	Mandal		From	Lease					
Major Minerals													
1	M/s. Bharathi Cements Corporation Ltd) Plot No. 652, Road No. 3, Banjara Hills, Hyderabad.	Limestone (C.G)	215 to 231, etc.	T.Surikesula	Kamalapuram	832.278	29-03-2006	29-03-2036	J-11011/379/2008-IA,II(I), Dt.10-12-2006	APPCB/KNL/TPT/104/H/O/CFO/2015-2930, dt. 03.06.2015	30-09-2023	Working	
2	M/s. Dalmia Cements Plot No: 303 & 304, 3rd Floor, Old Lancer Lines 31, S.D. Road, Secunderabad.	Limestone (C.G)	1 to 10, etc.	Takamanchipatnam	Mylavaram	407.05	24-06-2008	23-06-2038	J-11015/84/2008-IA,II(O), Dt.03-04-2008	APPCB/KNL/TPT/102/H/O/CFO/2009-567, dt. 28.05.2009	30-11-2025	Working	
3	M/s. Zuari Cement Ltd., Valasapalli, Krishna Nagar, Yerraguntla, Kadapa Dist.	Limestone (C.G)	251 to 261, (V) S.No.136 to 138 etc., (V).	Valasapalli, Koduru	Yerraguntla	656.68	24-06-2008	23-06-2038	J-11015/523/2008-IA,II(M), Dt.08-07-2008	APPCB/KNL/TPT/75/H/O/CFO/2015-995, dt. 01.06.2015	31-03-2023	Working	
4	M/s. India Cements Ltd., Chilamakur, Yerraguntla	Limestone (C.G)	1201 etc.,	Chilamakur	Yerraguntla	602.138	18-11-2001	17-11-2021	J-11011/513/2007-IA,II(M), Dt.30-11-2007	APPCB/KNL/TPT/14379/H/O/CFO/2014-903, dt. 26.06.2014	31-12-2021	Working	
5	M/s. India Cements Ltd., (Tfd from M/s. C.C.I.) Yerraguntla (V) & (M), Kadapa Dist.	Limestone (C.G)	339, 400, 425 to 451 etc.,	Nidizuvvi	Yerraguntla	335.06	17-1-94	15-1-2014	J-11015/283/2012-IA,II(M), Dt.22-07-2015	APPCB/KNL/TPT/438/H/O/CFO/2015-3570, dt. 24.08.2015	30-06-2023	Working	
6	M/s Uranium Corporation of India Ltd., P.O. Jaduguda Mines, Dist. Singhbhum (East), Jharkand - 832102.	Uranium	7/1 & 641 etc.,	Meedipentla	Vemula	813.083	19-12-2007	18-12-2027	J-11015/394/2006-IA,II(M), Dt.21-02-2007	APPCB/KNL/KDP/103/H/O/CFO/2020-21, dt.15-07-2021	30-06-2026	Working	
Minor Minerals													
7	G. Raghava Reddy, S/o Ranga Reddy, D.No.2-2-103, Rangareddi Street, Putivendula, Y.S.R. District.	Barytes	438/2	Ippella	Lingala	3.663	29-03-2008	28-03-2028	DEIAA/AP/KDP/2017-29, dt.03-08-2017	CDP-502/APPCB/ZO-KNL/CFO/2017, dt. 07.11.2017	31-13-2022	Working	
8	Y.S.Venkata Reddy, D No 3-4-12, Raja Reddy Street, Putivendula, YSR District	Barytes	288/1, 4, 5, 6 & 7	Chinnakudala	Lingala	2.890	16-02-2018	15-02-2028	DEIAA/AP/KDP/2017-37, dt.03-08-2017	513/APPCB/ZO-KNL/CFO/2017, dt. 20.03.2018	31-01-2023	Working	
9	Smt. C.B. Sivamma, W/o C. Reddeiah, D.No.13/349F1, Vempalli Village & Mandal, Y.S.R. District	Barytes	210 & 219	Lopethruthala	Lingala	6.291	3-04-2018	01-04-2038	SEIAA/AP/KDP/MIN 08 2017 385, dt. - 09-2018	509/APPCB/ZO-KNL/CFO/2017, dt. 10.01.2018	30-11-2022	Working	
10	K. Gopal Reddy, S/o K. China Obula Reddy, H.No.1-45, Musalreddypalli Village, Vempalli Mandal, Y.S.R. District.	Barytes	132/3 & 139/A	Thallapalli	Vempalli	2.920	21-06-2018	20-09-2038	DEMAA/AP/KDP-2017-18(56), Dt.30-04-2018	CDP-538/APPCB/ZO-KNL/CFO/2018, dt. 25.07.2018	30-06-2023	Working	
11	M/s.Sri Pavan Micro Minerals, D No 1/1928(2), Near Railway Station, Kadapa YSR District.	Barytes	187/P, 188/1A & 193	Vempalli	Vempalli	2.222	17-03-2003	18-03-2023			No	Working	Lessee ID blocked in CMPS and Notice issued on dated 06-08-2021 to stop the quarrying operations and requested the Tahsildar and Station House Officers to conduct vigil regular monitoring not to conduct quarrying operations and transportation of the mineral.

23	Sri V.V.Rangalah Chetty, S/o V. Subbarangalah, D.No.2-147, Main Bazar, Vemula, YSR District 518348	Barytes	917/2	Vemula	Vemula	0.915	26-09-2001	25-09-2021	-	-	-	Working	Renewal Proposals Submitted to DMG on 14-06-2021. Accordingly, the DM&G, Item vide Lr.No.5214/D12-25/2021, dt.22-06-2021 issued Lol with a direction to submit AMP, EC & CFE with in one year. Further, Lessee ID blocked in OMEPS and Notice issued on dated.06-08-2021 to stop the quarrying operations and requested the Tahsildar and Station House Officers to conduct vigil/ regular monitoring not to conduct quarrying operations and transportation of the mineral.
24	Smt. R. Varalakshmi D.No. 1/483, Mandi Bazar, Ankalampet, Pulivendula, Kadapa Dist.	Dolomite	1/20,	Gunakanapalli	Lingala	4.776	19-11-2002	18-11-2022	SEIAA/AP/KDP-101/2015, Dt.12-11-2015	CDP-444/APPCB/ZO-KNL/CFO/2016-1090, dt. 10.01.2017	31-12-2021	Working	
25	Sri P. Nagaraju, H.No.4-7-288/1, SBI Colony, pulivendula, YSR District	Dolomite	S.No.278/2 of	K.Velamavaripalli	Pulivendula	8.097	27-11-2013	25-11-2023	SEIAA/AP/KDP-13/2009-1034, Dt.21-07-2009	CDP-150/APPCB/ZO-KNL/CFO/2016, dt. 10.10.2018	28-02-2023	Working	
26	S. Gangi Reddy 1/624/A, Viswa Bharathi School Street, Brahmanapalli Road, Pulivendula	Dolomite, Calcite	290 & 299/1.	K.Velamavaripalli	Pulivendula	77.416	8.4.2003	04-07-2023	-	-	-	Working	The applicant has submitted application for TOR on 12-09-2017 and got Acknowledgement vide No.IA/MIN/6854/2017. Subsequently, the same has been transferred from Category A to B vide New Proposal No.IA/AP/MIN/26804/2018. Further SEIAA vide Lr.No.3/SEIAA/AP/SEIAA.Mtg/2014, dt.03-08-2018 requested the Project Proposals to furnish Notarized Affidavit as per provisions. Subsequently, the lessee has applied once again for EC alongwith Notarized Affidavit on 25-11-2020 and got Acknowledgement vide No.SIA/AP/MIN/55598/2020. EC meeting has conducted on 08-12-2020. Further, no information has not recived by this office so far regarding EC from SEIAA. Subsequently, based on the APPCB, RO, Kadapa Lessee ID blocked in OMEPS and Notice issued on dated.06-08-2021 to stop the quarrying operations and requested the Tahsildar and Station House Officers to conduct vigil/ regular monitoring not to conduct quarrying operations and transportation of the mineral. Further, this office submitted determination proposals to the DMG vide Lr.No.843/M1/2003, dt.09-06-2021
27	M/s. Karthika Mines & Minerals Pvt Ltd, Director: S.Chandra Sekhar Reddy, S/o. S.Narasimha Reddy, D.No. 13/338 1-0-E-A, Near TVS Show Room, Pulivendula Road, Vempalli (V) & (M), YSR Dist	Yellow Ochre	65/4,5,6 & 72/5,6,7	Chagaluru	Vemula	4.322	15-12-2017	14-12-2037	DEIAA/AP/KDP/2017-35, Dt.03-08-2017	CDP-498/APPCB/ZO-KNL/CFO/2017, dt.24.01.2018	31-12-2022	Working	
28	M/s Sree Maruthi Mines and Minerals, Prop: Sri A. Bala Swamy Reddy	Yellow Ochre	613	Gellalagudur	Vemula	4.940	19-01-2009	18-01-2029	SEIAA/AP/KDP-57/2013-5416, Dt.25-10-2013			Working	
29	V.Vidyananda Reddy, S/o. Vasudeva Reddy, D.No. 2/3, Dondlavadu Village, Lingala Mandal, YSR District	R.M. & B.S.	427/1(Cld Sy.No. 380/P)	Dondlavagu	Lingala	4.985	20-10-2020	19-10-2030	SEIAA/AP/KDP/MIN/01/2020/164155, dt. 11.08.2020	CDP-662/APPCB/ZO-KNL/CFO/2020, dt. 21.10.2020	30-09-2025	Working	

30	Sri G. Chenna Kesava Naidu	R.M. & B.S.	242 (old Sy.No.221)	chinnadudiyala	Muddanur	10.117	20-5-2015	19-5-2025	SEIIA/AP/KDP/MIN/V 0/07/2019/1084-832, dt. 18.12.2020	CDP-676/APPCB/ZO- KNL/CFO/2020, dt. 04.01.2021	30-11-2025	Working
31	M/s TRKR Stone Crusher, Mg. Pinc. T. Ramakrishna Reddy	R.M. & B.S.	1337 (Old Sy.No.730/P)	Mangapatnam	Muddanur	2.120	15-02-2021	14-02-2031	SEIIA/AP/KDP/MIN/0 6/2020/2076859, dt. 18.12.2020	CDP-679/APPCB/ZO- KNL/CFO/2020, dt. 01.03.2021	31-01-2026	Working
32	Sri. M. Muni Reddy, S/o Obul Reddy, H.No.2/24, Rangasapuram, Chowduru Panchayat, Proddatur, Y.S.R. District.	R.M. & B.S.	224/1 & 2	Gollapalli	Mylavaram	2.000	02-04-2019	01-04-2029	DEIIA/AP/KDP/2018- 19/89, dt. 18.11.2018	CDP-573/APPCB/ZO- KNL/CFO/2018, dt. 18.02.2019	31-01-2024	Working
33	J. Kiran Reddy, D.No. 5/1895, Ashramam Veedi, Proddatur.	R.M. & B.S.	598	Lingala	V.N.Palli	2.000	16-11-2018	17-11-2028	SEIIA/AP/KDP/MIN/0 7/2019/1188-1478, dt. 25.11.2019	CDP-631/APPCB/ZO- KNL/CFO/2019, dt. 03.02.2020	31-12-2025	Working
34	Sri B. Balakrishna, D.No.4/806-1, Kalasaya Street, Proddatur Town, Y.S.R. District - 516360	R.M. & B.S.	713/2	Alidena	V.N.Palli	3.587	03-10-2019	02-10-2029	SEIIA/AP/KDP/MIN/0 4/2019/918719, dt. 06.08.2019	CDP-622/APPCB/ZO- KNL/CFO/2019, dt. 18.09.2019	30-09-2024	Working
35	Y. Nagendra Reddy, S/o Y. Nagi Reddy, D.No.2-1-878, Maheswara Nagar, Yerraguntla	R.M. & B.S.	1614 (Old Sy.No.1426/P)	Animata	V.N.Palli	5.000	12-05-2020	11-05-2030	SEIIA/AP/KDP/MIN/ 01/2020/1636-06, Dt.11-06-2020	CDP-680/APPCB/ZO- KNL/CFO/2020, dt. 18.08.2020	31-07-2025	Working
36	Sri V. Vara Prasad, 4-8-263/20, Market Road, Behind Narayana School, Pulivendula, Y.S.R., Kadapa District	R.M. & B.S.	732/1	Peddajuturu	Vemula	1.887	04-06-2020	03-03-2030	SEIIA/AP/KDP/MIN/ 07/2019/1074-1355, DL07-11-2019	CDP-644/APPCB/ZO- KNL/CFO/2020, dt. 30.05.2020	28-02-2025	Working
37	Sri V. Vara Prasad, 4-8-263/20, Market Road, Behind Narayana School, Pulivendula, Y.S.R., Kadapa District	R.M. & B.S.	731/4	Peddajuturu	Vemula	1.800	04-06-2020	03-03-2030	SEIIA/AP/KDP/MIN/ 07/2019/1073-1382, DL07-11-2019	CDP-645/APPCB/ZO- KNL/CFO/2020, dt. 30.05.2020	28-02-2025	Working
38	A.Chandra Sekhar Reddy, S/o. A.Venkat Reddy, 2/859, Proddatur (V) & (M).	Napa Slabs	306/1A1A2, 306/1A, 1B, 306/1A1C2, 306/1A1D & 307/1A	P.Sugamanchipalli	Jammalamadugu	1.582	10-08-17	09-08-2027	DEIIA/AP/KDP/2017- 19, DL17-04-2017	489/APPCB/ZO- KNL/CFO/2017, dt. 08.02.2018	31-12-2022	Working
39	S. Ravigrasad Reddy, H.No.4/810-D, Mahatma Nagar, Yerraguntla, Y.S.R. District.	Napa Slabs	57	Nidizuvvi	Yerraguntla	1.469	09-06-2020	08-06-2030	DEIIA/AP/KDP/2017- 18(67), dt. 30.04.2018	548/APPCB/ZO- KNL/CFO/2020, dt. 18.09.2020	30-09-2025	Working

N. Obula Reddy
Asst. Director of Mines & Geology,
Yerraguntla, Y.S.R. District.

GOVERNMENT OF ANDHRA PRADESH
 PROCEEDINGS OF THE DEPARTMENT OF MINES & GEOLOGY::IBRAHIMPATNAM
 [PRESENT: V.G. VENKATA REDDY, DIRECTOR]

Proceedings No.3890189/D12-1/2020

Dated:02-06-2021

Sub: Mines & Minerals - Quarry Lease for Barytes an extent of 30.696 Hectares in Sy.No.1 & 133 of Mamillapalli Village, Kalasapadu Mandal, YSR Kadapa District - held by Smt.C.Kasturi Bai - Certain breaches committed by the lessee - Proposed for determination - Lease determined / cancellation - Orders - Issued.

- Ref: 1. G.O.Ms.No.224, Industries & Commerce (M.II) Department, Dated.11.04.2001.
 2. ADM&G, Kadapa Proceedings No.1523/M3/2001, dt.02.11.2001.
 3. ADM&G, Kadapa Letter No.3423/M1/2002, dt.26.09.2020.
 4. This Office Show Cause Notice No.3890189/D12-1/2020, dated.03.12.2020.
 5. ADM&G, Kadapa Letter No.3423/M1/2002, dt.28.05.2021.

ORDER:

Through the reference 1st cited, the Government has granted a Mining Lease for Barytes an extent of 30.696 Hectares in Sy.No.1 & 133 of Mamillapalli Village, Kalasapadu Mandal, YSR Kadapa District in favour of Smt.C.Kasturi Bai for a period of 20 years. Through the reference 2nd cited, the Asst. Director of Mines and Geology, Kadapa was executed the lease deed and the lease is in force upto 01.11.2021.

Through the above reference 3rd cited, the Asst. Director of Mines and Geology, Kadapa submitted proposals for determination of quarry lease for Barytes an extent of 30.696 Hectares in Sy.No.1 & 133 of Mamillapalli Village, Kalasapadu Mandal, YSR Kadapa District held by Smt.C.Kasturi Bai under Rule 12(5)(h)(xii) of A.P.M.M.C Rules, 1966 with committed the following breaches:-

- The lessee is conducting underground mining operations without appointment of statutory employees which is a breach to section 17 of Mines Act, 1952 & Regulations No.34 of Metalliferrous Mines Regulations, 1961.
- The lessee excavated excess quantity of Barytes beyond the annual approved quantity in the mining plan from 2013-14 onwards.
- The lessee is conducting quarry operations and produced thousands of Tons of Barytes mineral without EC and CFO which is breach to Section of Environmental Protection Act, 1986 and Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of Air (Prevention and Control of Pollution) Act, 1981.
- Quarry operations are not in accordance with approved scheme of mining. The lessee has not provided separate in-let and out-let for entry and exit workmen and the workmen are using crane buckets for enter and exit in the shafts which is highly dangerous condition. Ventilation system was not provided by the lessee proposed in Approved Scheme of Mining which is violation to Rule 7(A)(i) of APMMC Rules, 1966.
- The scheme of mining was approved on 21.07.2018 by the DDM&G, Kadapa with a condition that the lessee should furnish the financial assurance of Rs.16,99,560/- for mine closure as required under APMMC Rules, 1966 to the ADM&G, Kadapa, but the lessee has not submitted the same till to date.
- The lessee is using explosives and conducting blasting without explosives permission obtained from the competent authority which is breach to Rule 107 of Explosives Rules, 2008.
- The lessee is utilizing tipper to transport Barytes from quarry to various destinations without obtaining permission from the competent authority which is breach to Regulation No.106 (2)(b) Metalliferrous Mines Regulations, 1961.

- h. The lessee is not maintaining correct and accurate production and dispatch register as there is huge variation in stock recorded in the register and physical stock available at the quarry which is breach to Rule 12(5)(h)(iii) of APMMC Rules, 1966.
- i. The lessee is intentionally recorded the stock of white Barytes in lower side and buff Barytes in higher side than the actual stocks available at the quarry to transport the white Barytes in the guise of transportation of buff Barytes with payment of Seig.fee to buff Barytes which leads to loss of Revenue to the Government exchequer and it is violation of Rule 12(5)(h)(iii) of APMMC Rules, 1966.
- j. The lessee has not paid Mineral Revenue arrears which was accumulated to Rs.8,00,486/- and also failed to remit advance dead rent for the year 2020-21.

Through the reference 4th cited, a show cause notice was issued to Smt.C.Kasturi Bai, as to why the lease in question should not be determine the subject lease in accordance with Rule 12(5)(h)(xii) of APMMC Rules, 1966. The said notice was sent through the Assistant Director of Mines & Geology, Kadapa. But no reply has been received from the lessee even after receipt of this notice.

Through the reference 5th cited, the Asst. Director of Mines & Geology, Kadapa while enclosing a copy of acknowledgement of the show cause notice obtain by GPA Holder of the Lessee and reported that the DDM&G, Kadapa vide Proceedings No.1891/A1/2020, dt.18.05.2021 has suspended the quarrying operations in the leased area held by Smt.C.Kasturi Bai based on the proposals submitted by his office vide Letter No.3423/M1/2002, dt.15.10.2020.

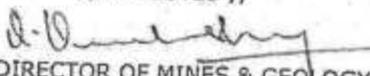
Finally, the ADM&G, Kadapa is requested to cancel / determine the quarry lease held by Smt.C.Kasturi Bai for Barytes an extent of 30.696 Hectares in Sy.Nos.1&33 of Mamillapalli Village, Kalasapadu Mandal, YSR Kadapa District in accordance with APMMC Rules, 1966.

In view of the above circumstances, the Quarry lease held by Smt.C.Kasturi Bai for Barytes an extent of 30.696 Hectares in Sy.No.1&33 of Mamillapalli Village, Kalasapadu Mandal, YSR Kadapa District is hereby determined in accordance with Rule 12(5)(h)(xii) of Andhra Pradesh Minor Mineral Concession Rules, 1966. Further, the Asst. Director of Mines & Geology, Kadapa is directed to take further necessary action in the matter as per Rules.

Sd/- V.G.VENKATA REDDY
DIRECTOR OF MINES AND GEOLOGY

To
Smt.C.Kasturi Bai, GPA Holder of Sri C.Nageswara Reddy,
Chenchaiahgani Palli Village, Mallepalli Post,
B.Mattam Mandal, YSR Kadapa District, A.P - 516 503 ----- [BY RPAD].
Copy to the District Collector & Magistrate, YSR Kadapa District for favour
of information.
Copy to the Asst. Director of Mines and Geology, Kadapa.
Copy to Deputy Director of Mines and Geology, Kadapa.

// ATTESTED //


for DIRECTOR OF MINES & GEOLOGY

Register post with Acknowledgement



GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY

Office of the
Asst. Director of Mines & Geology,
G -3, "O" Block, New Collectorate Complex,
Kadapa.

DEMAND NOTICENo. 3423/M1/2002Dt. 05-07-2021.

Sub: MINES & MINERALS - Inspection of Quarry Lease area held by Smt. C.Kasturi Bai in Sy.no.1 &133 of Mamillapalli Village, Kalasapadu Mandal, Y.S.R. District - Detection of un-authorized and transportation of 590 Mts of White Barytes and 180 Mts of Off Colour Barytes without payment of Seigniorage Fee - Show Cause Notice Issued - Reply not received - Demand issued- Regarding.

- Ref:-
1. News scrolling appeared in electronic media dated:08-05-2021 at 10.00 AM.
 2. Inspection report, dated: 31-05-2021.
 2. This office Show Cause Notice No. 3423/M1/2002, dt. 01.06.2021.

Attention is drawn to the subject and reference cited. An explosion incident was occurred in your quarry lease area on 08.05.2021 around 9.30 to 10.30 A.M and died 10 members of labours in the said explosion.

Hence, the Director of Mines & Geology, Ibrahimpatnam, Dy.Director of Mines and Geology, Kadapa and the Asst.Director of Mines &Geology, Kadapa along with the Technical Staff of O/o Deputy Director of Mines and Geology, Asst.Director of Mines and Geology, Kadapa and Asst.Director of Mines and Geology, Regional Vigilance Squad, Kadapa have immediately rushed to the spot and enquired the matter with the local Police and Revenue department on 08.05.2021.

During course of inspection, the Technical Staff O/o the Asst. Director of Mines and Geology, Kadapa, O/o Asst. Director of Mines and Geology, Regional Vigilance Squad, Kadapa Region and O/o the Dy. Director of Mines and Geology, Kadapa have recorded the stock of White Barytes and Off Colour Barytes available in the quarry lease area on 08-05-2021. The quantities are as given below:

S.No	Mineral in MT's	
	White Barytes	Off Colour Barytes
1	30MT	40 Mt

Further, the Technical Staff have reported that, the Asst. Geologist & Royalty Inspector O/o Asst. Director of Mines and Geology, Regional Vigilance squad, Kadapa along with Supervisor, O/o Dy.Director of Mines and Geology, Kadapa inspected the quarry lease area held by Smt. C. Kasturi Bai for Barytes covering an extent of 30.696 Hectares in Sy.No.1 &133 of Mamillapalli Village, Kalasapadu Mandal, Y.S.R. District on 25-08-2020 and reported that the following stock was available in the lease area on the day of inspection:

S.No	Mineral in MT's	
	White Barytes	Off Colour Barytes
1	620 MT	220 Mt

Further they reported that, there is a difference between stocks noted during inspection dated 25.08.2020 and 08.05.2021 as detailed below:

Difference in Barytes Stock between inspection dated 25-08-2020 and 08-05-2021:

S.No.	White Barytes in MT's			Off Colour Barytes in MT's		
	25-08-2020	08-05-2021	Difference in MT's	25-08-2020	08-05-2021	Difference in MT's
1	620	30	590	220	40	180

Further, they reported that there is a difference of 590 MT's of White Barytes & 180 MTs off Colour Barytes between the quantities noted during inspection dated. 25-08-202 and 08-05-2021. Hence, it is construed that the lease holder has dispatched 590 MT's of White Barytes & 180 MTs off Colour Barytes un-authorizedly from the lease area without payment of Seigniorage fee violating Rule 34(1) of APMMC Rules 1966. Also reported that, the lease holder is liable for penalization under Rule 34 (1) of APMMC Rules, 1966.

Accordingly, the Technical Staff have submitted their report vide reference 2nd cited and recommended for taking further necessary action against the lease holder as per rule 34 (1) of APMMC Rules, 1966.

In this connection, it is pertinent to inform that the Rule 34 (1) says that, "No minor mineral shall be dispatched from any of the leased areas or area granted under a mineral concession without a valid e-transit permit issued by the Asst. Director of Mines & Geology concerned or any officer authorized in this behalf by the Director of Mines & Geology.

The lessee shall furnish the details of quantity of minor minerals except Granite, Marble and 31 minor minerals mentioned at Sl. Nos. 18 to 48 in the Schedule-I of rule 10 dispatched and place of consignment to the Asst. Director of Mines & Geology concerned immediately after the dispatch of material. However, the lessee is required to obtain the e-transit forms in advance for transportation of minor minerals and shall render the account to the Asst. Director concerned once in a month. No second consignment of e-transit forms shall be issued unless the lessee has submitted the previous account of consignment of e-transit forms;

Provided that any misuse of e-transit forms, dispatch and transportation of any minor mineral except Granite, Marble and 31 minor minerals mentioned at Sl. Nos. 18 to 48 in the Schedule-I of rule 10 without paying Seigniorage fee and any other contravention, shall result in levy of five times of the normal Seigniorage fee as penalty for the first time offence and ten times of normal Seigniorage fee as penalty for the second time offence in addition to the Normal Seigniorage fee along with DMF and MERIT amounts for the evaded quantity by the Asst. Director of Mines & Geology or the officer authorized in this behalf by the Director of Mines & Geology. Any subsequent offence shall result in termination of the lease after the holder of mineral concession submits an explanation".

Hence, this office vide reference 3rd cited issued Show Cause Notice as to why action should not be initiated for un-authorized transportation of 590 MT's of White Barytes & 180 MTs Off Colour Barytes from the lease area without payment of Seigniorage fee violating Rule 34 (1) of APMMC Rules, 1966. But, no reply is received till to date from your end though acknowledged this office show cause notice on 09.06.2021 which was sent through RPAD to you.

Hence, it is construed that, you have dispatched 590 MT's of White Barytes & 180 MTs Off Colour Barytes un-authorizedly without payment of Seigniorage fee violating Rule 34 (1) of APMMC Rules, 1966. As such, you don't have any explanation/evidence to submit in this regard.

Accordingly, the Normal Seigniorage Fee, DMF, MERIT and 05 times of penalty is worked out under Rule 34 (1) of APMMC Rules, 1966 for un-authorized transportation of 590 MT's of White Barytes & 180 MTs Off Colour Barytes from the lease area without payment of Seigniorage fee as detailed below.

Mineral	Quantity in MTs	Rate of Seigniorage Fee (in Rs)	Normal Seigniorage Fee (in Rs.)	DMF @30% on S.Fee	MERIT @2% on S.Fee	05 times of penalty (in Rs)	Total (in Rs)
White Barytes	590	1100	649000	194700	12980	3245000	4101680
Off colour Barytes	180	500	90000	27000	1800	450000	568800
Total	770	1600	739000	221700	14780	3695000	4670480

In view of the above circumstances, Smt. C. Kasturi Bai is hereby directed to pay an amount of Rs.46,70,480/- towards Normal Seigniorage Fee together with penalty, DMF & MERIT to the Government Head of Account mentioned below within in 15 days from the date of receipt of the Demand Notice. Failing which necessary action will be initiated to recovery of the Mineral Revenue Dues under section 52(B) of A.P. Revenue Recovery Act 1864 and as per APMMC Rules 1966.

Normal Seig. Fee & 05 times penalty :

0853 - Non-ferrous Mining and Metallurgical Industries.
102 - Mineral Concession Fee Rents & Royalties
81 - Other Receipts.

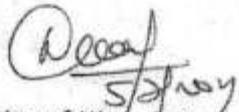
DMF (District Mineral Foundation):

8448001010113001001VN

MERIT (Mineral Exploration Research and Innovation Trust):

8443001110127003003VN

D.D.O. Code: 1201-1307-001.


Asst. Director of Mines & Geology
Kadapa, Y.S.R District.

To
Smt. C.Kasturi Bai, (BY RPAD)
W/o. C.Ramachandraiah,
D.No.20/1064,
Co-operative Colony,
Kadapa, Y.S.R. District,
Cell No. 9052707833.

GPA holder of C. Nageswar Reddy, (BY RPAD)
S/o Sheshi Reddy, D.No. 4/16-2,
Chenchaiyahgaripalli Village,
B. Mattam Mandal,
Y.S.R. District.

Copy submitted to :

1. The District Collector, Y.S.R District for favour of information.
2. The Joint Collector, (RB&R) Y.S.R District for favour of information.
3. The Director of Mines & Geology, Ibrahimpatnam for favour of information.
4. The Deputy Director of Mines & Geology, Kadapa for favour of information.
5. The Asst. Director of Mines and Geology, Regional Vigilance Squad, Kadapa Region for favour of information.

Register post with Acknowledgement



GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY

Office of the
Asst. Director of Mines & Geology,
G -3, "O" Block, New Collectorate Complex,
Kadapa.

DEMAND NOTICENo. 3423/M1/2002Dt. 10-08-2021.

Sub MINES & MINERALS - Inspection of Quarry Lease area held by Smt. C.Kasturi Bai in Sy.no.1 &133 of Mamillapalli Village, Kalasapadu Mandal, Y.S.R. District - Detection of un-authorized transportation of 332.25 Mts of White Barytes without payment of Seigniorage Fee - Show Cause Notice Issued - Reply not received - Demand issued-Regarding.

- Ref:
1. Inspection report, dated. 16.10.2019 & 18.10.2019 of the Assistant Geologist, Office of the Asst. Director of Mines and Geology, Kadapa.
 2. Inspection report, dated. 25.08.2020 of the Technical Staff, Office the Asst. Director of Mines and Geology, (RVS), Kadapa and Office of the Dy., Director of Mines and Geology, Kadapa.
 3. This office Show Cause Notice No. 3423/M1/2002, dt. 09.07.2021.

Attention is drawn to the subject and references cited. During the course of inspection, the Assistant Geologist, Office of the Asst. Director of Mines and Geology, Kadapa has inspected the quarry lease held by Smt. C. Kasturi Bai for Barytes over an extent of 30.696 Hectares in Sy. No. 1 & 133 of Mamillapalli Village, Kalasapadu Mandal, Y.S.R. District and recorded the stock of White Barytes and Off Colour Barytes available on 16.10.2019 & 18.10.2019. The quantities are as given below.

S.No	Mineral in MT's	
	White Barytes	Off Colour Barytes
1	1953.25 MT	364 Mt

Subsequently, the Technical Staff have reported that, the Asst. Geologist & Royalty Inspector O/o Asst. Director of Mines and Geology, Regional Vigilance squad, Kadapa along with Supervisor, O/o Dy. Director of Mines and Geology, Kadapa inspected the quarry lease area held by Smt. C. Kasturi Bai for Barytes covering an extent of 30.696 Hectares in Sy.No.1 &133 of Mamillapalli Village, Kalasapadu Mandal, Y.S.R. District on 25-08-2020 and reported that the following stock was available in the lease area on the day of inspection.

S.No	Mineral in MT's	
	White Barytes	Off Colour Barytes
1	620 MT	220 Mt

As per this office records, you have obtained dispatch permits for 1000 Mts of White Barytes and 1450 MTs of Buff Barytes between the period of two subsequent inspections dt. 16.10.2019 & 18.10.2019 and 25.08.2021.

On scrutiny of two inspection reports, it is noticed that there is a difference between physical stocks noted during inspection dt. 16.10.2019 & 18.10.2019. The details are shown below:

Difference in White Barytes Stocks:

Physical stock available on inspected dt. 16.10.2019 & 18.10.2019 (in MTs)	Dispatch permits obtained from 18.10.2019 to 25.08.2020 (in MTs)	Quantity should be available as on 25.08.2020 after excluding the permitted quantity (in MTs)	Physical stock actually on inspection dt. 25.08.2020 (in MTs)	Difference / Missing quantity between two inspections (in MTs)
1	2	3=(1-2)	4	5=(3-4)
1953.25	1000	953.25	620	(-) 333.25

From the above Table, it is evident that there is difference / missing of 333.25 MTs of White Barytes between the quantities noted during the inspections dt. 16.10.2019 & 18.10.2019 and 25.08.2020. Hence, it is construed the lease holder has dispatched 332.25 MTS of White Barytes un-authorizedly from the lease area without payment of Seigniorage fee violating Rule 34(1) of APMMC Rules 1966. Also reported that, the lease holder is liable for penalization under Rule 34 (1) of APMMC Rules, 1966.

Further, it is informed that there is no missing quantity of Off Colour Barytes between the stocks noticed during the two inspections dt.16.10.2019 & 18.10.2019 and 25.08.2020.

In this connection, it is pertinent to inform that the Rule 34 (1) says that, "No minor mineral shall be dispatched from any of the leased areas or area granted under a mineral concession without a valid e-transit permit issued by the Asst. Director of Mines & Geology concerned or any officer authorized in this behalf by the Director of Mines & Geology.

The lessee shall furnish the details of quantity of minor minerals except Granite, Marble and 31 minor minerals mentioned at Sl. Nos. 18 to 48 in the Schedule-I of rule 10 dispatched and place of consignment to the Asst., Director of Mines & Geology concerned immediately after the dispatch of material. However, the lessee is required to obtain the e-transit forms in advance for transportation of minor minerals and shall render the account to the Asst. Director concerned once in a month. No second consignment of e-transit forms shall be issued unless the lessee has submitted the previous account of consignment of e-transit forms;

Provided that any misuse of e-transit forms, dispatch and transportation of any minor mineral except Granite, Marble and 31 minor minerals mentioned at Sl. Nos. 18 to 48 in the Schedule-I of Rule 10 without paying Seigniorage fee and any other contravention, shall result in levy of five times of the normal Seigniorage fee as penalty for the first time offence and ten times or normal Seigniorage fee as penalty for the second time offence in addition to the Normal Seigniorage fee along with DMF and MERIT amounts for the evaded quantity by the Asst. Director of Mines & Geology or the officer authorized in this behalf by the Director of Mines & Geology. Any subsequent offence shall result in termination of the lease after the holder of mineral concession submits an explanation".

Hence, this office vide reference 3rd cited issued Show Cause Notice as to why action should not be initiated for un-authorized transportation of 333.25 MT's of White Barytes from the leased area without payment of Seigniorage fee violating Rule 34 (1) of APMMC Rules, 1966. Failing which necessary further action will be initiated as per APMMC Rules, 1966. But, the postal authority have returned the letter to this office and stated

that the addressee house was demolished. Again this office has sent through postal to new address of Hyderabad & through mail to you. But, no reply is received till to date from your end.

Hence, it is construed that, you have dispatched 333.25 MT's of White Barytes un-authorizedly without payment of Seigniorage fee violating Rule 34 (1) of APMMC Rules, 1966. As such, you don't have any explanation/evidence to submit in this regard.

Accordingly, the Normal Seigniorage Fee, DMF, MERIT and 05 times of penalty is worked out under Rule 34 (1) of APMMC Rules, 1966 for un-authorized transportation of 333.25 MT's of White Barytes from the leased area without payment of Seigniorage fee as detailed below.

Mineral	Quantity in MTs	Rate of Seigniorage Fee (in Rs)	Normal Seigniorage Fee (in Rs.)	DMF @30% on S.Fee	MERIT @2% on S.Fee	05 times of penalty (in Rs)	Total (in Rs)
White Barytes	333.25	1100	366575	109973	7332	1832875	23,16,755/-

In view of the above circumstances, Smt. C. Kasturi Bai is hereby directed to pay an amount of Rs.23,16,755/- towards Normal Seigniorage Fee together with penalty, DMF & MERIT to the Government Head of Account mentioned below within in 15 days from the date of receipt of the Demand Notice. Failing which necessary action will be initiated to recovery of the Mineral Revenue Dues under section 52(B) of A.P. Revenue Recovery Act 1864 and as per APMMC Rules 1966.

Normal Seig. Fee & 05 times penalty :

0853 - Non-ferrous Mining and Metallurgical Industries.
102 - Mineral Concession Fee Rents & Royalties
81 - Other Receipts.

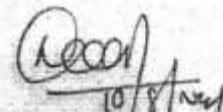
DMF (District Mineral Foundation):

8448001010113001001VN

MERIT (Mineral Exploration Research and Innovation Trust):

8443001110127003003VN

D.D.O. Code: 1201-1307-001.


10/8/2011
Asst. Director of Mines & Geology
Kadapa, Y.S.R District.

To

1. Smt. C. Kasturi Bai, (BY RPAD)
W/o. Sri C. Ramachandraiah, MLC,
Plot.No.43A, Road No. 71,
Opp: Jubilee Hills Public School,
Jubilee Hills, Hyderabad- 500096.
Cell No. 9052707833.

2. GPA holder of C. Nageswar Reddy, (BY RPAD)
S/o Sheshi Reddy, D.No. 4/16-2,
Chenchaiahgaripalli Village,
B. Mattam Mandal,
Y.S.R. District.

Copy submitted to :

1. The District Collector, Y.S.R District for favour of information.
2. The Joint Collector, (RB&R) Y.S.R District for favour of information.
3. The Director of Mines & Geology, Ibrahimpatnam for favour of information.
4. The Deputy Director of Mines & Geology, Kadapa for favour of information.
5. The Asst. Director of Mines and Geology, Regional Vigilance Squad, Kadapa Region for of information.

Minutes of the meeting on awareness programme on mines and handling personal to the lease holders by the Deputy Director of Mines and Geology, Kadapa, Y.S.R. District on 10.08.2021 at Spandana Hall, New Collectorate, Kadapa.

* * * * *

Presided By: Sri P. Venkateswara Reddy, Deputy Director of Mines and Geology, Kadapa

Officers Present:

1. Sri Y. Yohan, Deputy Director of Mines Safety, Nellore
2. Sri Dr. Suresh Babu. P. Deputy Director, MoEF&CC, Vijayavada
3. K. Javeed Basha, Executive Engineer, APPCB, Kadapa
4. N. Obula Reddy, Asst. Director of Mines and Geology, Yerraguntla
5. D. Ravi Prasad, Asst. Director of Mines and Geology, Kadapa
6. T. Subbarayudu, Asst. Geologist, O/o ADM&G, Yerraguntla
7. G. Vimalamma, Royalty Inspector, O/o ADM&G, (RVS), Kadapa.

Lease holders/ representative of the lease holders:

(Statement enclosed)

At the outset, Deputy Director of Mines and Geology, welcomed all the officers and lease holders and magazine holders and informed the purpose of awareness programme conducting in the district keeping in view of the explosive accident occurred in Kalasapadu mandal and requested to address the officers about awareness programme.

Asst. Director of Mines and Geology, Yerraguntla:

The Asst. Director of Mines and Geology, informed that there are 127 leases are available in the jurisdiction of Yerraguntla and addressed that it is pertinent to need to know the laws related to blasting and its norms because of Blasting is essential for extraction of minerals like Barytes and Road metal. Requested all the lease holders to initiate necessary steps to take statutory permission if required immediately to avoid further complications in future.

Asst. Director of Mines and Geology, Kadapa:

The Asst. Director of Mines and Geology, Kadapa addressed that keeping in view of the recent explosion incident occurred in Kalasapadu mandal, it is dire to need to know the authorized expertise persons for handling of blasting material. In some of the minerals like clay, Granite cutting and polishing purpose leases are no need to use the blasting, but other leases like road metal, Barytes, etc it is compulsory need to appoint authorised blasters from competent authority. Safe precautions shall need to do underground mining operations. As there is changing in the method of procedure to obtain statutory clearances from time to time, it is need to know the applicable laws for appoint mine mate, blaster, supervisor etc. to do mining operations in accordance to provision of rules. Finally requested all the lease holders to apply and obtain necessary permissions from competent authorities to avoid complications in future

Executive Engineer, APPCB, Kadapa:

The Executive Engineer addressed the meeting and informed that now a days all the lease holders are well aware about safety norms. The department is acting pro active and issuing CFE and CFO promptly. Whenever any bad incident occurs, compensation becomes Crores of rupees if lack of statutory permissions. Finally requested to follow the norms of pollution in accordance to provisions while operating the mines.

Deputy Director, MoEF&CC, Vijayawada:

The Deputy Director addressed the meeting and informed that as of now mining projects of minor minerals with less than 50 Hectares of leases area are categorized as category B and less than 5 Hectares as category B2 and above are B1. All the B category projects environmental clearance will be issued by SEIAA which is at Vijayawada. Further informed it is observed the incident occurred mine is having lack of EC and other violations. Finally requested initiate necessary steps for obtain EC immediately if any lease not having and to strictly adhere the conditions of the EC while operating the mines.

Deputy Director of Mines Safety, Nellore:

The Deputy Director of Mines Safety has addressed meeting with detailed note on mine safety norms and Explosive rules.

Key point in address:

- Whenever mining lease comes into force several laws are applicable along with Mines Act.
- Minimum provisos shall be need to operate the mine like opening notice, LIN number, appointment of Mines Manager, Mine mate, supervisor, erection of Magazine if not agreement with authorised person.
- Appointment of authorized person for Blasting
- Special precautions need to operate underground mining: erection of inlet & outlet, two lets for emergency, ascending and descending provisions, Illumination in mine and 1.5Meter projection fencing above the ground level.
- Due to very small extent of mines, common group vocational training will be essential an it will arranged in Mangampet, UCIL and Pulivendula f required.
- There is no specific time for blasting in underground mines whereas specific time fixed for open cast mining operations.
- If any lease holder wants temporary storage, permission will be accorded by PESO.

Further Deputy Director of Mines and Geology addressed meeting requested if any queries for the awareness programme accordingly the officers are answered.

Regarding issuance of CFO lease having extent less than 5 hectare which is not fall under renewal:

The EE, APPCB replied that when the lease holders shall apply along with representation for this purpose, they may seek clarification from their head office so as to issue CFO in the subject cases.

Regarding appoint of Mines manager for more than two mines:

The Deputy Director of Mines Safety replied that based on the extent of the leases and within one kilometer radius they shall give permission for appointment of mines manage for two or three mines form case to case.

Regarding lack of Mine mates, fore men etc., :

The Deputy Director of Mines Safety replied that their office maintain the list of foremen's, Mine mate, First and second class managers and if required to obtain the data form their office.

Regarding trailing programme for online submission:

The Deputy Director of Mines Safety agreed to conduct training programme on submission of applications for getting statutory permission in online from Mines safety Department if date communicated in well advance duly coordinating with the lease holders in Kadapa district.

Finally the Deputy Director of Mines and Geology give vote of thanks.

With the above deliberations the meeting concluded.



**Deputy Director of Mines and Geology,
KADAPA, Y.S.R. DISTRICT**

SPEED POST:

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY :: IBRAHIMPATNAM**

Letter No.3890189/D12-1/2020

Date.11-08-2021

From
V.G.Venkata Reddy,
Director of Mines and Geology,
5th Floor, B-Block,
Sri Anjaneya Towers,
Ibrahimpatnam, Krishna District.

To
Smt.Maduri Dontireddy,
Government Pleader,
Hon'ble National Green Tribunal,
Southern Zone,
Kalas Mahal, Kamarajar Salai, PWD Estate,
Chepauk, Triplicane, Chennai - 600005,
Tamil Nadu State, India.

Sir,

- Sub: Mines and Quarries - Quarry lease for Barytes an extent of 30.696 Hectares in Sy.Nos.1 & 133 of Mamillapalli Village, Kalasapadu Mandal, Y.S.R. District - Held by Smt.C.Kasturi Bai - Original Application No.115/2021 of Hon'ble National Green Tribunal, Chennai - Detailed report submitted as per the orders of the Hon'ble National Green Tribunal order dt.09.07.2021 - Report - Submission - Regarding.
- Ref: 1. Hon'ble National Green Tribunal, Southern Zone, Chennai order in Original Application No.115/2021(SZ), dt.09.07.2021.
2. ADM&G, Kadapa Letter No.2176/NGT/2021, dt.09.08.2021.

I invite kind attention to the subject and references cited. It is to submit that an explosion was occurred in the Quarry Lease held by Smt.C.Kasturi Bai for Barytes over an extent of 30.696 Hectares in Sy.Nos.1 & 133 of Mamillapalli Village, Kalasapadu Mandal, Y.S.R. Kadapa District on 08.05.2021 around 9.30 to 10.30 AM causing death of 10 members of labour.

In this connection, the above case has been Suo Motu registered by the Hon'ble National Green Tribunal, Chennai on the basis of the newspaper report published in the Times of India e-paper dated 08.05.2021.

Accordingly, the Hon'ble National Green Tribunal, Chennai has passed an order dated:21.05.2021 to appoint a Joint Committee consisting of 1) Senior Officer from Andhra Pradesh State Environment Impact Assessment Authority, 2) A senior officer from the Integrated Regional Office, MoEF & CC, Chennai, 3) A Senior officer from Pollution Control Board as deputed by the Chairman, 4) the District Collector, Kadapa District and 5) the Assistant Director of Mines and Geology of the respective area where the incident occurred to inspect the area in question to submit a factual as well as action taken report, if there is any violation found. In this connection, the Joint Committee inspected the incident site on 29.06.2021 and submitted interim report to the Hon'ble National Green Tribunal, Chennai.

Subsequently, the case has come for hearing before the Hon'ble National Green Tribunal, Chennai on 09.07.2021. After hearing, the Hon'ble National Green Tribunal, Chennai has passed the interim order on 09.07.2021 in Original Application No.115 of 2021 (SZ) wherein it was directed the Mines and Geology Department:

1. To file detailed report as to how that Department is allowing such illegal activities to perpetuate by merely receiving the royalty amount even though the mining operations are being carried out without complying with the environmental laws and that too without obtaining necessary permissions by the concerned quarry owners.

2. To whether all the mines situated within that area are strictly complying with the environmental laws by getting necessary clearance and permission under EIA Notification and the pollution laws. If not, what is the nature of action proposed by them in this regard on or before 25.08.2021.

Para No.10 of the Hon'ble NGT Order Dt.09.07.2021

- i. An application was received from **Smt.C.Kasturi Bai** on 11.09.1995 which was received by the Director of Mines & Geology, Hyderabad for grant of Mining Lease for Barytes over an extent of 39.497 Hectares in Sy.Nos.1 & 133 of Mamillapalli Village, Kalasapadu Mandal, YSR Kadapa District for a period of 20 years.
- ii. The Mandal Revenue Officer, Kalasapadu Mandal, Y.S.R. Kadapa District has issued No Objection Certificate for grant of mining lease vide Letter Dis.173/2000, dated:14.06.2000.
- iii. The Government vide G.O.Ms.No.224 of Industries & Commerce (M.II) Dept., Dt.11.04.2001 has granted a Mining Lease in favour of Smt. C.Kasturi Bai for Barytes an extent of 30.696 Hectares in Sy.Nos.1 & 133 of Mamillapalli Village, Kalasapadu Mandal, Y.S.R Kadapa District for a period of (20) twenty years after obtaining the Mining Plan approved by the Indian Bureau of Mines as per rules in force then.
- iv. The lease deed was executed by the Asst. Director of Mines & Geology, Kadapa vide Proceedings No.1527/M3/2001, Dt.24.11.2001 for a period of 20 years w.e.f.02.11.2001 to 01.11.2021.
- v. According to EIA notification S.O.60(E), dt.27.01.1994 of Ministry of Environmental and Forest, all mining projects (Major Minerals) with lease area more than 5 Hact. required to obtain prior Environmental clearance from the competent authority. But, this statutory provision has not seen light till 2006, when S.O.1533, dt.14.09.2006 has been made for implementation by MoEF, GoI. As such, the State Government has not imposed any condition for submission of EC, CFE and CFO in the grant order while granting the mining lease in favour of Smt. C. Kasturi Bai. Thus, the then Asst. Director of Mines & Geology, Kadapa has executed the Mining lease deed and issued work order in obedience to the grant order of the Government of Andhra Pradesh. After obtaining work order, the Mining lease holder has started mining operations in accordance with MM&DR Act, 1957 & Mineral Concession Rules, 1960.
- vi. The Government of India Ministry of Environmental and Forest has issued EIA notification S.O No. 1533, dt.14.09.2006 wherein it was stated that the Mining leases (Major Minerals) with extent more than 5 Hectares shall be undertaken only after obtaining the prior Environmental Clearance from the competent authority.
- vii. After EIA notification S.O No.1533, dt.14.09.2006 came into force, the Government of Andhra Pradesh has granted Mining leases duly insisting the grantees to submit the prior Environmental Clearance, CFE & CFO obtained from the competent authority before execution of Mining lease deed.

- viii. Barytes mineral was under the category of Major Mineral till 09.02..2015, when MoM, GoI vide GSR(E) No.423, dt.10.02.2015 declared 31 Major Minerals, including Barytes, as minor minerals. Thus, the Government of A.P granted ML in the year 2001 an extent of 30.696 Hectares in favour of Smt. C. Kasturi Bai as Major Mineral.
- ix. Indian Bureau of Mines, MoM, the Government of India is one of the Regulatory Authorities for Major Minerals along with the State Government and the Mining Plans in respect of Major Minerals are being approved by IBM only.
- x. The Government of Andhra Pradesh vide G.O.Ms.No.34, Industries & Commerce (M.II) Dept., dt.14.03.2016 and G.O.Ms.No.56, Industries & Commerce (M.II) Dept., dt.30.04.2016 issued amendments to the Andhra Pradesh Minor Mineral Concession Rules, 1966 and delegated the powers to the Director of Mines and Geology for grant and regulation of Mineral concession for 31 Minerals and conduct of Quarry operations of the all minor minerals in accordance with the Approved Mining Plan. The Government incorporated the mandatory provision for submission of Approved Mining Plan / Scheme, EC, CFE & CFO prior to grant of leases for all minerals including 31 minerals in the Andhra Pradesh Minor Mineral Concession Rules, 1966.
- xi. The lease holder has submitted draft mining scheme to the Deputy Director of Mines and Geology, Kadapa vide Letter, dated 13.10.2016 and the same was approved by the Deputy Director of Mines and Geology, Kadapa vide Lr.No.4312/MS/KDP/2017, dt.21.07.2018 for the period from 2018-19 to 2020-21.
- xii. MoEF, GoI, vide Notification No S.O.804(E), dt.14.03.2017 has given a six months window period of six months from 14.03.2017 to 13.09.2017 to submit proposals to obtain prior environment clearance by the projects, who were not having the same hither to. But, the lease holder has filed an application through online to SEIAA, AP under violation (category-B) for consideration of TOR and accordingly obtained acknowledgement slip for having filed the application (Proposal No. IA/AP/MIN/69892/2017) from SEIAA on 26.09.2017. Thus, she has filed the application beyond the time allowed in S.O. 804(E), dt.14.03.2017. However, the Hon'ble High Court of Madras vide orders dt:14.03.2018 in WP MP Nos.3361, 3362 and 3721 of 2018 in W.P.No.11189 of 2017 provided one month additional window period from 14.03.2018 to 13.04.2018 for submission of such proposals. Thus, EC is not made prerequisite to conduct mining operations till 14.03.2018 by virtue of S.O. 804(E), dt.14.03.2017 and the Judgment dt:14.03.2018 in WPMP Nos.3361, 3362 & 3721 of 2018 in W.P.No.11189 of 2017 of the Hon'ble High Court of Madras.
- xiii. Accordingly, Smt. C.Kasturi Bai, the lease holder filed fresh online application to SEIAA, AP under violation (Category-B) for consideration of TOR on 11.04.2018 (Proposal No. SIA/AP/MIN/24174/2018). Thus, she has filed the application with the time allowed by the Hon'ble High Court of Madras.
- xiv. In consideration to the application filed by the lessee, the SEIAA, AP, vide letter dt.03.08.2018, asked the lease holder to submit notarized sworn in affidavit as per the prescribed format in original for further processing of project proposal for consideration of environmental clearance / Terms of Reference. But, the proponent has not submitted the said information to SEIAA, AP so for further processing of application. However, the SEIAA, AP neither rejected the said application for non-submission of required documents nor communicated to ADM&G, Kadapa for stoppage of mining operations till the date of incident.

- xv. After the incident, Zonal office APPCB, Kurnool issued closure order vide 692/Mines/APPCB/ZO-KNL, dated: 29.05.2021 and requested the ADMG, Kadapa not to issue work permit to 30.696 Ha Barytes mine of Smt.C.Kastul Bai, Sy.No.1 & 133 of Mamillapalli (V), Kalasapadu (M), YSR Kadapa District while communicating closure order dated:29.05.2021.
- xvi. As the Ministry of Environment & Forests, Government of India and SEIAA, AP have changed the method of procedure and process of Environmental Clearance for violation cases from time to time, the officials as well as lease holders are not clear about the procedures changed from time to time.
- xvii. The APPCB vide Lr.No.KMG-01/PCB/RO/KDP/2021-168, dated.02-08-2021 from the Environmental Engineer, APPCB, Regional Office, Kadapa requested the Asst. Director of Mines and Geology, Kadapa & Yerraguntla while mentioning the details of certain leases requested to ensure that, permits are not issued to the units till the mine operator obtain the Environmental Clearance, CFE & CFO from the Board.
- xviii. Accordingly, notices have been issued to the lease holders to stop all the mining operations immediately and also issued strict instructions to the Technical staff of the department for regular monitoring and vigil over the said leases for not to conduct any quarrying operations and mineral transportation and also addressed letters to the Tahsildar and the Station House Officer, concerned to arrange strict vigil and watch & ward over the subject area and to conduct regular monitoring for not to conduct any quarrying operations and transportation of mineral until further intimation by the ADM&G, Kadapa.
- xix. As the lessee failed to submit EC even after an intimation from the APPCB, Showa case Notice No.3890189/D12-1/2020, dt:03.12.2020 has been issued to the lease holder for other violations also. The lease was subsequently cancelled on 02.06.2021 vide DM&G Proceedings No. 3890189/D12-1/2020, dt:02.06.2021 after following the due procedure prescribed in Law. In the mean time, the untoward incident has been occurred.
- xx. Mines & Geology Department is considered by the State Govt. as one of the revenue earning departments to the State exchequer since its share is 15% to the State GDP. The main objective / motto of the Department is to augment the optimum Mineral Revenue to the State exchequer. In order to augment more mineral revenue and in absence of specific instructions from the MoEF, SEIAA & APPCB with regard to stoppage of the mining operations and because of the confusion in understanding/interpretation of the Environment Laws & Rules, the Department has issued mineral dispatch permits to the lease holder as per the terms and conditions of lease deed.
- xxi. It is interpreted that EC is not a prerequisite to conduct mining operations till 14.03.2018 by virtue of S.O. 804(E), dt.14.03.2017 and the Judgment dt:14.03.2018 in WPMP Nos.3361, 3362 & 3721 of 2018 in W.P.No.11189 of 2017 of the Hon'ble High Court of Madras.
- xxii. Non-issuance of dispatch permits to the working mining lease holders all of sudden not only affect the State exchequer but also affect the mineral based industry and the persons / families who are directly or indirectly dependent on this activity.

Para No.11 of the Hon'ble NGT Order Dt.09.07.2021

- i. Five (5) leases are in existence near by the mining lease of Smt.C. Kasturi Bai (all leases are below 5 Hectares only).
- ii. According to EIA notification S.O.60(E), dt.27.01.1994 of Ministry of Environmental and Forest, all mining projects (Major Minerals) with lease area more than 5 Hectares required to obtain prior Environmental clearance from the competent authority.
- iii. The MoEF, GoI vide Circular No.J-15012/35/2007-1A.II(M)-Part, dr:02.06.2007 has clarified regarding applicability of EIA Notification 2006 on mining lease of 5 Hectares (Major Minerals) and Mining Lease of minor minerals which have been operated before 14.09.2006 that it is clarified that all such mining projects which did not require environmental clearance under the EIA Notification, 1994 would continue to operate without obtaining Environmental clearance till the mining lease falls due for renewal, if there is no increase in the lease area and / or there is no enhancement of production. As such, the status of 5 leases that are in existence near by the lease area is given below:-

Sl. No	Name of the Lessee	Location & Extent	Name of the Mineral	Period	Show Cause Notice	Remarks
a	Sri. D.V. Subbalah Yadav	Sy.No.2553/2 of Muddireddipalli Village, H/o of Sankavaram Village, Kalasapadu Mandal, Y.S.R. District, Ext. 0.607 Hectares	Barytes	29.05.2003 to 28.05.2023	Show Cause Notice No. 23993/R5-2/2015, Dt:17.01.2017 of the DMG, Ibrahimpatnam	Not working since inception. EC is not required till renewal of the lease since the area held under lease is below (5) Hect., However, Lease cancellation proposal submitted vide Letter No. 1223/M1/2004, Dt:30.10.2018 29.07.2020 & 13-07-2021.
b	Sri. M. Nageswara Rao	Sy.No.101 and 102 of Mamillapalli Village, Kalasapadu Mandal, Y.S.R.District, Ext. 0.713	Barytes	07.06.2002 to 06.06.2022	-	Not working since 6 years. EC is not required till renewal of the lease since the area held under lease is below 5 Hact. However, Lease cancellation proposal submitted vide Letter No. 2280/M2/2002, Date:13-07-2021.
c	Sri.B.Malla Reddy, Successor lessee B. Samba Siva Reddy	Sy.No.105/2 of Mamillapalli (V), Kalasapadu (M), Y.S.R. Kadapa Dist. Ext. 0.243 Hects.	Barytes	06-01-2005 to 05.01.2025	Show Cause Notice No. 23929/R5-2/2015, date: 17-01-2019 of the DMG, Ibrahimpatnam	Not working since 14 years. EC is not required till renewal of the lease since the area held under lease is below 5 Hect., However, Lease cancellation proposals submitted vide Letter No. 102/M1/2005 dt:14.07.2020 & 13-07-2021 for other violations.

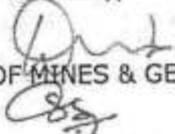
New quarry leases granted by the Director of Mines & Geology, Ibrahimpatnam and Deputy Director of Mines & Geology, Kadapa with all statutory clearances i.e. EC, CFE & CFO.						
d	Sri N. Viswanath Reddy	2707 (New Sy.No 2817) of Sankavaram (V), Kalasapadu (M), YSR Kadapa Dist. Ext. 5.000 Hects.	RM&BS	07.05.2021 to 06.05.2031	-	The lease holder is having valid EC, CFE & CFO.
e	Sri M.Siva Reddy	Sy.Nos.130/2, 132/1A & 1B, 131/P of Mamillapalli (V), Kalasapadu (M), YSR Kadapa Dist. Ext. 0.675 Hects.	Barytes & Dolomite	14.07.2021 to 13.07.2041	-	The lease holder is having valid EC & CFE.

- iv. As the Ministry of Environment & Forests, Government of India and SEIAA, AP have changed the method of procedure and process of Environmental Clearance for violation cases from time to time, the officials as well as lease holders are not clear about the procedures changed from time to time.
- v. The APPCB vide Lr.No.KMG-01/PCB/RO/KDP/2021-168, dt.02-08-2021 from the Environmental Engineer, APPCB, Regional Office, Kadapa addressed a letter to the Asst. Director of Mines and Geology, Kadapa & Yerraguntla while mentioning the details of certain leases requested to ensure that, permits are not issued to the units till the mine operator obtain the Environmental Clearance, CFE&CFO from the Board.
- vi. In view of the above clear instructions received from the Environmental Engineer, APPCB, Regional Office, Kadapa, notices have been issued to the lease holders to stop all the mining operations immediately and also issued strict instructions to the Technical staff of the department for regular monitoring and vigil over the said leases to see that quarrying operations and mineral transportation are stopped from these areas.
- vii. The Tahsildar and the Station House Officer concerned are also requested to arrange strict vigil, watch & ward over the subject areas and to conduct regular monitoring for not to conduct any quarrying operations and transportation of mineral until further intimation by the ADM&G, Kadapa.

In view of the above circumstances, keeping in view of the orders dated.09.07.2021 issued by the Hon'ble NGT, Southern Zone, Chennai, the further detailed report are submitted for information and necessary action.

Yours faithfully,
Sd/- V.G.VENKATA REDDY
DIRECTOR OF MINES & GEOLOGY

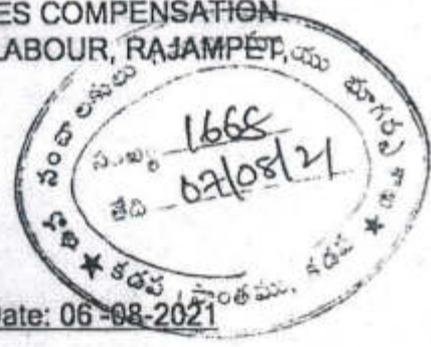
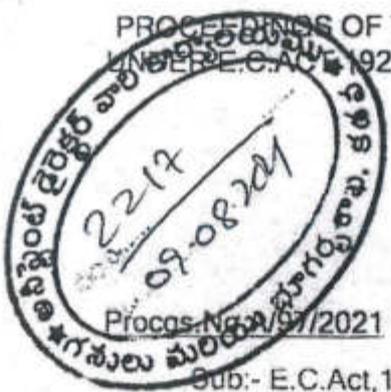
// ATTESTED //


for DIRECTOR OF MINES & GEOLOGY

Copy to the Deputy Director of Mines & Geology, Kadapa.
Copy to the Assistant Director of Mines & Geology, Kadapa.



PROCEEDINGS OF THE COMMISSIONER FOR EMPLOYEES COMPENSATION UNDER E.C. ACT, 1923 & ASSISTANT COMMISSIONER OF LABOUR, RAJAMPET, YSR DISTRICT



Present: K.Munuswamy
Station: Rajampet, YSR District.

Date: 06-08-2021

Procs.No.967/2021

Sub:- E.C.Act,1923 - Payment of Compensation to the Dependents of the deceased employee Late Lakshmi Narayana Reddy, Ponnathotha & Nine (9) Others - Assessment of Compensation - Orders - Issued- Reg.

Ref:- Lr.No.967/O/2021, dated:13-05-2021 of Dy. Director of Mines & Geology, Kadapa, YSR District copy served to Commissioner for Employee Compensation & Asst.Commissioner of Labour, Rajampet jurisdiction.

Spdt
Res M
9/8

Whereas the Dy. Director of Mines & Geology, Kadapa, YSR District through the reference cited referred the Lr.No.3423/M1/2021, dt.10-05-2021 of the Asst. Director of Mines & Geology, Kadapa and informed about a major accident that occurred in the Quarry leased to Smt.C.Kasthuri Bai situated at Sy.Nos.1 & 133, of Mamlapalli Village, Kalasapadu Mandal, YSR District communicated to me as the Jurisdiction Commissioner for Employee Compensation & Asst.Commissioner of Labour (FAC), Rajampet. This is deemed as a reference made under Sec.19 of the E.C.Act,1923.

Whereas it was reported that the accident occurred due to fire of explosives in the Quarry held for lease by Smt.C.Kasthuri Bai and caused the death of TEN (10) employees working in the mines and that the accident occurred due to mishandling of the blasting materials by the GPA holder of the lessee Smt.C.Kasturi Bai, the GPA Holder was Sri C.Nageswara Reddy, S/o.Sesha Reddy.

Whereas the Police at Kalasapadu Police Station registered a Criminal Case against Sri C.Nageswar Reddy, S/o.Sesha Reddy, R/o.D.No.4/102, Chenchayyagaripalli Village, B.Matham Mandal in FIR No.58/2021, dt.8-5-2021.

Whereas it was informed that the said mining area where the accident occurred was leased to Smt.C.Kasthuri Bai for a period of 20 years through G.O.Ms.No.224 of Ind & Com (M.II) Department, dt.11-04-2021 and the lease was executed by the Asst. Director of Mines & Geology, Kadapa vide Proc.No.1527/M3/2001, dt.24-01-2001 w.e.f 02-11-2001 to 01-11-2021. Further the lessee gave GPA to Sri C.Nageswara Reddy on 31-12-2012 and the same was informed to the Asst. Director of Mines & Geology, Kadapa on 19-06-2013. The Asst. Director of Mines & Geology further informed that the GPA holder undertook to comply with all the Rules and Regulations of the Mines Act on behalf of the lease holder and could be held responsible for any violations of the Mines Rules.

(P.T.O)

Si. # 28
07/08/2021

Whereas the Dy. Director of Mines & Geology, Kadapa was requested by the Asst. Director of Mines and Geology to fix the compensation payable to the dependents of the deceased employees in terms of Rule 31(v) of the A.P. Minor Minerals Concession Rules, 1966, in consultation with the concerned Department, and the Deputy Director requested the Commissioner for Employees Compensation under the EC Act, 1923 to assess amount of compensation and fix the liability to pay compensation to the dependents of each of the TEN (10) deceased employees.

Now therefore in exercise of the powers vested with the Commissioner for Employees Compensation, Rajampet, YSR Kadapa District having jurisdiction over the area of the leased out mining area where the accident occurred do hereby assess the amount of compensation and also fix the liability to pay compensation and held as follows.

1. Smt. C. Kasturi Bai, the lease holder of the mining area situated at Sy. No. 1 & 133 of Mamillapalli Village, Kalasapadu Mandal of YSR Kadapa District, is the Principal Employer of all the employees engaged in the mining activity including the deceased Lakshmi Narayana Reddy, Ponnathota and 9 Other deceased employees and is liable to pay compensation under Sec. 12 of the E. C. Act, 1923.
2. Sri C. Nageswara Reddy, S/o. Sessa Reddy who undertook to be the GPA holder for the lease holder viz., Smt. C. Kasturi Bai is jointly responsible for the payment of compensation to the dependents of the deceased employees. Smt. C. Kasturi Bai is the Contractor in the present case. Sub. (2) of Sec. 12 provides as hereunder:

"...Where a contractor who is himself a principal is liable to pay compensation or to indemnify a principal under this section he shall be entitled to be indemnified by any person standing to him in the relation of a contractor from whom the workman could have recovered compensation and all questions as to the right to and the amount of any such indemnity shall, in default of agreement, be settled by the Commissioner."

In the result it is held that the lease holder of the mines Smt. C. Kasturi Bai and the GPA holder Sri C. Nageswara Reddy are jointly and severally liable to pay compensation to the deceased employees and held accordingly.

3. Since it is reported that the accident occurred due to the mishandling of blasting material at the place of work of the deceased TEN (10) employees, it is held that the accident arose out of and in the course of employment of the TEN (10) employees and the dependents of the deceased are entitled for payment of compensation for the employment death of the TEN deceased employees.

(P.T.O)

The amount of compensation payable to the dependents of each of the deceased employees are calculated in terms of Sec.4(1)a of the E.C.Act,1923. The relevant factor for computing the amount of compensation is determined in terms of the Schedule IV of the E.C.Act,1923 depending on the age of the deceased available of some from Aadhar Cards and FIRs and Communication letter of the Deputy Director, Mines & Geology, Kadapa, YSR District..

In terms of the Sec.4(1B) of the E.C.Act,1923 read with Notification No. S.O. /1(E), dt.03-01-2020 of computing the amount of compensation is limited to Rs.15,000/-

In the light of the above, compensation payable to the dependents of each of the TEN (10) employees would be as hereunder.

- I. **E.C.Case No.01/2021**
1.Name: Lakshmi Narayana Reddy Ponnathota
2.Age : 61 years (The age arrived as per Aadhar i.e.1960)
Relevant Factors in terms of Schedule IV: 113.77
Compensation payable:Rs.15,000 X 50/100 X 113.77 = Rs.8,53,275/-
(Rupees eight lakhs fifty three thousand two hundred and seventy five only)
- II. **E.C.Case No.02/2021**
1.Name: Balagangulaiah Yerraguntla
2.Age : 35 years Relevant Factors:197.06
Compensation payable: Rs.15,000 X 50/100 X 197.06 = Rs.14,77,950/-
(Rupees fourteen lakhs seventy seven thousand nine hundred and fifty only)
- III. **E.C.Case No.03/2021**
1.Name: Balangangireddy Kalluru, S/o.Thirupal Reddy
2.Age : 48 years (Age arrived as per Aadhar i.e. 1973)
Relevant Factors: 159.80
Compensation payable:Rs.15,000 X 50/100 X 159.80 = Rs.11,98,500
(Rupees eleven lakhs ninety eight thousand five hundred only)
- IV. **E.C.Case No.04/2021**
1.Name: Eswaraiah Pippinaidugari, S/o.Ramappa
2.Age : 45years Relevant Factors: 169.44
Compensation payable: Rs.15,000 X 50/100 X 169.44 = Rs.12,70,800/-
(Rupees twelve lakhs seventy thousand and eight hundred only)
- V. **E.C.Case No.05/2021**
1.Name: Jada Nagasubba Reddy, S/o.Nagi Reddy
2.Age : 41years Relevant Factors: 181.37
Compensation payable:Rs.15,000 X 50/100 X 181.37 = Rs.13,60,275/-
(Rupees thirteen lakhs sixty thousand two hundred and seventy five only)

(P.T.O)

: 4 :

- VI. E.C. Case No.06/2021
1.Name: Korivi Prasad, S/o.Pakeeraiah
2.Age : 35 years Relevant Factors: 197.06
Compensation payable: Rs.15,000 X 50/100 X 197.06 = Rs.14,77,950/-
(Rupees fourteen lakhs seventy seven thousand nine hundred and fifty only)
- VII. E.C. Case No.07/2021
1.Name: Y.Venkata Ramana, S/o.Naga Raju
2.Age : 28 years Relevant Factors: 211.79
Compensation payable:Rs.15,000 X 50/100 X 211.79 = Rs.15,88,425/-
(Rupees fifteen lakhs eighty eight thousand four hundred and twenty five only)
- VIII. E.C. Case No.08/2021
1.Name: T.Venkaresh, S/o.Chinnaiah
2.Age : 30 years Relevant Factors: 207.98
Compensation payable:Rs.15,000 X 50/100 X 207.98 = Rs.15,59,850/-
(Rupees fifteen lakhs fifty nine thousand eight hundred and fifty only)
- IX. E.C. Case No.09/2021
1.Name: Shaik Abdul, S/o.Khasim Sab
2.Age : 50 years Relevant Factors: 153.09
Compensation payable: Rs.15,000 X 50/100 X 153.09 = Rs.11,48,175/-
(Rupees eleven lakhs forty eight thousand one hundred and seventy five only)
- X. E.C. Case No.10/2021
1.Name: Bathala Prasad, S/o.Ramaiah
2.Age : 37 years Relevant Factors: 192.14
Compensation payable: Rs.15,000 X 50/100 X 192.14 = Rs.14,41,050/-
(Rupees fourteen lakhs forty one thousand and fifty only)

Now, therefore, in exercise of the powers vested under Sec.19(1) & (2) of the E.C.Act, 1923, I determine the amounts payable to the dependents of each of the TEN (10) deceased employees hereunder.

1.Dependent of Late Lakshmi Narayana Reddy P.(61Yrs)	: Rs.8,53,275=00
2.Dependent of Late Balagangulaiah Yerraguntla(35 Yrs)	: Rs.14,77,950=00
3..Dependent of Late Balagangi Reddy, Kalluru (48 Yrs)	: Rs.11,98,500=00
4.Dependent of Late Eswaraiah Pippinaidugari (45 Yrs)	: Rs.12,70,800=00
5.Dependent of Late Jada Naga Subba Reddy (41 Yrs)	: Rs.13,60,275=00
6.Dependent of Late Korivi Prasad----- (35 Yrs)	: Rs.14,77,950=00
7.Dependent of Late Y.Venkata Ramana----- (28 Yrs)	: Rs.15,88,425=00
8.Dependent of Late T.Venkaresh----- (30 Yrs)	: Rs.15,59,850=00
9.Dependent of Late Shaik Abdul----- (50 Yrs)	: Rs.11,48,175=00
10.Dependent of Late Bathala Prasad----- (37 Yrs)	: Rs.14,41,050=00

(Rupees one crore thirty three lakhs seventy six Thousand two hundred and fifty only)

Rs.1,33,76,250=00

(P.T.O)

Further, Sec.8 of the E.C.Act provides that "No payment of compensation in respect of a employee whose injury has resulted in death, and no payment of a lump sum as compensation to a woman or a person under a legal disability, shall be made otherwise than by deposit with the Commissioner, and no such payment made directly by an employer shall be deemed to be a payment of compensation". Therefore, the lessee Smt.C.Kasturi Bai and the GPA Holder Sri C.Nageswara Reddy are jointly and severally liable to deposit the amount of compensation by way of Demand Draft drawn from any Nationalised Bank in favour of "Commissioner for Workmen's Compensation & Joint Commissioner of Labour, Kurnool" as determined above within 30 days from the date of the order.

In the circumstances of the case no penalty and no costs.

Given under my hand and seal of the Commissioner for Employees Compensation under the E.C.Act,1923 and Assistant Commissioner of Labour, Rajampet, YSR District on this 6th day of August,2021.



[Signature] 6/8/21
Commissioner for Employees Compensation
& Assistant Commissioner of Labour,
Rajampet. Commissioner

Employee's Compensation
And

Asst. Commissioner of Labour
Rajampet, Y.S.R. Dist.

- To
1. The Dy. Director,
Mines & Geology, Kadapa, YSR District.
 2. The all the (10) Dependents of the deceased workers.
 3. Smt. C.Kasturi Bai, Lease Holder at Sy.No.1 & 133 of Mamillapalli Village,
Kalasapadu Mandal, YSR District.
 4. Sri C. Nageswara Reddy, S/o. Sessa Reddy, D.No.4/102, Chenchayyagari Palli
Village, B.Matham Mandal presently residing at Kondagangamma Thalli
Residency, 1st floor, Reddy Nagar, 2nd Lane, Backside of SBI ATM, Porumamilla.

Copy to the Deputy Commissioner of Labour, Kadapa.